Second Lok Sabha VIII Session (03/08/1959 to 12/09/1959)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 3, 1959/Sravana 12, 1881 (Saka)

No. 287

1. Oath or Affirmation

Shri S. N. Ramaul made and subscribed the oath in Hindi and took his seat in the House.

2. Starred Questions

Forty-seven Starred Questions (Nos. 1—47) were put down on the order paper out of which seventeen were called. Original notices of Starred Questions Nos. 11, 16, 18, 28 and 38 were received in Hindi.

Sixteen Starred Questions (Nos. 1—5, 7—15, 43 and 45) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 6 of which the questioner was absent) were laid on the Table.

3. Unstarred Questions

Seventy-four Unstarred Questions (Nos. 1—47 and 49—75) were put down on the order paper. Unstarred Question No. 48 was transferred to the list of questions for the 10th August, 1959. Original notices of Unstarred Questions Nos. 32, 36, 37, 40, 41, 43, 45—47, 51 and 52 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Obituary References

The Speaker made references to the passing away of Shri P. C. Bose, who was a sitting member of Lok Sabha, Shri M. D. Ramaswami who was a member of First Lok Sabha and Shri Jehangir K. Munshi who was a member of the former Central Legislative Assembly.

Thereafter Members stood in silence for a minute as a mark of respect.

5. Adjournment Motions

The Speaker withheld his consent to the moving of the following three adjournment motions given notice of by the members shown against them.—

(i) Alleged failure of the Central Government to control the situation alleged to have been created by the Vimochana Samar Samiti in Kerala after the dismissal of the State Government there.

Notices by Sarvashri A. K. Gopalan, T. C. N. Menon, P. T. Punnoose, P. K. Vasudevan Nair, V. P. Nayar and S. Easwara Iyer.

(ii) Alleged failure of the Government to control the rising prices of sugar in the country.

Notices by Sarvashri Braj Raj Singh, S. M. Banerjee, K. T. K. Tangamani and M. Elias.

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Proclamation issued by the President on the 31st July, 1959 under article 356 of the Constitution, assuming to himself all the functions of the Government of Kerala, under clause (3) of article 356 of the Constitution.
- (2) A copy of notification No. G.S.R. 811 dated the 11th July, 1959, under sub-section (4) of Section 38 of the Industrial Disputes Act, 1947, making certain further amendments to the Industrial Disputes (Central) Rules, 1957.
- (3) A copy of notification No. S.O. 1041 dated the 9th May, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain further amendment to the Iron and Steel (Control) Order, 1956.
- (4) A copy of the Public Wakfs (Extension of Limitation) Ordinance, 1959 (No. 2 of 1959) promulgated by the President on the 20th July, 1959, under provisions of Article 123(2)(a) of the Constitution.
- (5) A copy of each of the following notifications under sub-section (3) of Section 8 of the Cinematograph Act, 1952 making certain further amendments to the Cinematograph (Censorship) Rules, 1958:—
 - (i) G.S.R. Nos. 585 and 586 dated the 16th May, 1959.
- (ii) G.S.R. No. 639 dated the 30th May, 1959.
- (iii) G.S.R. No. 746 dated the 27th June, 1959.
- (6) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
- Report of the Tariff Commission on the determination of fair exworks price and fair selling price of acetate yarn produced by Sirsilk Limited.
- (ii) Government Resolution No. 26(105)TEX(D)/57, dated the 16th June, 1959.

- (7) A copy of each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. No. 952 dated the 2nd May, 1959 making certain further amendment to the Cotton Textile (Production by Handlooms) Control Order, 1956.
 - (ii) S.O. No. 1152 dated the 23rd May, 1959 making certain further amendments to the Textiles (Production by Powerlooms) Control Order, 1956.
 - (iii) S.O. No. 1386 dated the 20th June, 1959 making certain further amendment to the Textile (Production by Powerlooms) Control Order, 1956.
 - (8) A copy of notification No. G.S.R. 598 dated the 23rd May, 1959 under sub-section (3) of section 25 of the Rubber Act, 1947, making certain further amendment to the Rubber Rules, 1955.
 - (9) A copy of the statement correcting the reply given on the 8th May, 1959 to a Supplementary by Shri K. T. K. Tangamani on Starred Question No. 2308 regarding enquiries into Dalmia Concerns.
 - (10) A copy of each of the following notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. No. 694 dated the 20th June, 1959 making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
 - (ii) G.S.R. No. 695 dated the 20th June, 1959 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (iii) G.S.R. Nos. 696 and 697 dated the 20th June, 1959 making certain amendments to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
 - (iv) G.S.R. No. 750 dated the 4th July, 1959 making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
 - (v) G.S.R. No. 817 dated the 18th July, 1959 making certain amendments to the Indian Administrative Service (Recruitment) Rules, 1954, the Indian Police Service (Recruitment) Rules, 1954, the Indian Administrative Service (Cadre) Rules, 1954, the Indian Police Service (Cadre) Rules, 1954, the Indian Administrative Service (Pay) Rules, 1954, the Indian Police Service (Pay) Rules, 1954, the All India Services (Discipline and Appeal) Rules, 1955.
 - (vi) G.S.R. No 818 dated the 18th July, 1959, containing the All India Services (Extension to Jammu and Kashmir) Rules, 1959.
 - (vii) G.S.R. No. 819 dated the 18th July, 1959 making certain amendment to the Indian Administrative Service (Cadre) Rules, 1954.
 - (viii) G.S.R. No. 820 dated the 18th July, 1959 making certain amendment to the Indian Police Service (Cadre) Rules, 1954.
 - (11) A copy of notification No. G.S.R. 688 dated the 13th June, 1959, under sub-section (4) of Section 38 of the Industrial Disputes Act, 1947, making certain further amendments to the Industrial Disputes (Central) Rules, 1957.

- (12) A copy of each of the following notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, making certain further amendments to the Employees' Provident Funds Scheme. 1952:—
 - (i) G.S.R. Nos. 583 and 584 dated the 16th May, 1959.
 - (ii) G.S.R. No. 711 dated the 20th June, 1959.
- *(13) A copy of notification No. G.S.R. 433 dated the 9th April, 1959, under sub-section (3) of Section 169 of the Representation of the People Act, 1951, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956.
- **(14) A copy of notification No. G.S.R. 462 dated the 21st April, 1959, under sub-section (3) of Section 28 of the Representation of the People Act, 1950, making certain further amendments to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956.

7. President's Assent to Bills

- (i) Secretary laid on the Table the following Bills passed by the Houses of Parliament during the last Session nad assented to by the President since the last report made to the House on the 4th May, 1959:—
 - (1) The Appropriation (No. 3) Bill, 1959.
 - (2) The Appropriation (Railways) No. 3 Bill, 1959.
 - (3) The Bengal Finance (Sales Tax) (Delhi Amendment) Bill, 1959.
 - (4) The Census (Amendment) Bill, 1959.
 - (5) The Cost and Works Accountants Bill, 1959.
- (ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the last Session and assented to by the President since the last report made to the House on the 4th May 1959:—
 - (1) The Indian Railways (Amendment) Bill, 1959.
 - (2) The Chartered Accountants (Amendment) Bill, 1959.
 - (3) The Indian Lighthouse (Amendment) Bill, 1959.
 - (4) The Coal Grading Board (Repeal) Bill, 1959.
 - (5) The Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1959.

8. 'Parliamentary Committees-Summary of Work'-Laid on the Table

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work', pertaining to the Seventh Session of the Second Lok Sabha.

^{*}The notification was previously laid on the Table on the 24th April, 1959, and was re-laid under Rule 234(2) of the Rules of Procedure.

^{**}The notification was previously laid on the Table on the 7th May, 1959, and was re-laid under Rule 234(2) of the Rules of Procedure.

9. Presentation of Reports of Joint Committees

- (i) Shri C. R. Pattabhi Raman presented the Report of the Joint Committee on the Banking Companies (Amendment) Bill, 1959.
- (ii) Shri J. M. Mohamed Imam presented the Report of the Joint Committee on the State Bank of India (Subsidiary Banks) Bills, 1959.
- (iii) Shri J. M. Mohamed Imam presented the Report of the Joint Committee on the State Bank of India (Amendment) Bill, 1959.

10. Evidence on Bills-Laid on the Table

- (i) Shri C. R. Pattabhi Raman laid on the Table a copy of the evidence tendered before the Joint Committee on the Banking Companies (Amendment) Bill, 1959.
- (ii) Shri J. M. Mohamed Imam laid on the Table a copy of the evidence tendered before the Joint Committee on the State Bank of India (Subsidiary Banks) Bill, 1959.

11. Statement by Deputy Minister of Home Affairs

The Deputy Minister of Home Affairs made a statement correcting the reply given on the 21st April, 1959 to a Supplementary by Shri T. Sanganna on Starred Question No. 1945 regarding Indebtedness of Adivasis.

12. Statement by Minister of Irrigation and Power

The Minister of Irrigation and Power made a statement on the latest position regarding the Indo-Pakistan Canal Water Dispute.

13. Motion for Election to Committee

Shri R. M. Hajarnavis moved the following motion:-

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from Rajya Sabha, who shall be elected from amongst members of each House according to the principle of proportional representation by means of the single transferable vote;

that the functions of the Joint Committee shall be-

- (i) to examine the composition and character of all existing "committees" (other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred) and all "committees" that may hereafter be constituted, membership of which may disqualify a person for being chosen as and for being, a member of either House of Parliament under article 102 of the Constitution;
- (ii) to recommend in relation to the "committees" examined by it what offices should disqualify and what offices should not disqualify;

(iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

that the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

that the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

that in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

14. Extension of time for Presentation of Reports of Joint Committees

(i) Sardar Hukam Singh moved that the time appointed for the presentation of the Report of the Joint Committee on the Companies (Amendment) Bill, 1959 be extended up to the last day of the first week of the next Session.

The motion was adopted.

(ii) Shri Upendranath Barman moved that the time appointed for the presentation of the Report of the Joint Committee on the Arms Bill, 1958 be extended up to the 13th August, 1959.

The motion was adopted.

15. Government Bills-Introduced

- (1) The Rajasthan and Madhya Pradesh (Transfer of Territories) Bill, 1959.
 - (2) The Wakf (Amendment) Bill, 1959.
 - (3) The Public Wakfs (Extension of Limitation) Bill, 1959.

16. Statement re: Ordinance-Laid on the Table

Statement explaining the circumstances which necessitated immediate legislation by the Public Wakfs (Extension of Limitation) Ordinance, 1959, was laid on the Table under Rules 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

17. Government Bill—Passed

The Road Transport Corporations (Amendment) Bill, 1959.

The motion for consideration of the Bill was moved by Shri Raj Bahadur.

The following members took part in the debate:-

- (1) Shri Mahavir Tyagi.
- (2) Shri Naushir Bharucha
- (3) Shri Harish Chandra Mathur

- (4) Shri Braj Raj Singh
- (5) Shri Sinhasan Singh
- (6) Shri Radhelal Vyas
- (7) Sardar Iqbal Singh
- (8) Shri Shree Narayan Das

Shri Raj Bahadur replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Raj Bahadur.

The motion was adopted and the Bill was passed.

18. Government Bill-under consideration

The Employment Exchanges (Compulsory Notification of Vacancies) Bill, 1959.

The motion for consideration of the Bill was moved by Shri Gulzarilal Nanda.

The following members took part in the debate:-

- (1) Shri Mahavir Tyagi
- (2) H.H. Maharaja Pratap Keshari Deo
- (3) Shri Arun Chandra Guha
- (4) Shri Balkrishna Wasnik

The discussion was not concluded.

19. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Thirty-ninth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th August, 1959.)

M. N. KAUL, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, August 4, 1959/Sravana 13, 1881 (Saka)

No. 288

1. Starred Questions

Fifty six Starred Questions (Nos. 48—103) were put down on the order paper out of which seventeen were called. Original notices of Starred Questions Nos. 68, 74 and 94 were received in Hindi.

Sixteen Starred Questions (Nos. 48—60, 62, 63 and 86) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 61 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Eighty three Unstarred Questions (Nos. 76—158) and a statement to be laid by the Deputy Minister of Food and Agriculture correcting the replies to Unstarred Questions Nos. 1193, 507, 1036 and 3582 on the 9th December, 1958, 19th February, 1959; 27th February, 1959 and 28th April, 1959 respectively and another statement to be laid by the Deputy Minister of Railways correcting the reply to Unstarred Question No. 1867 on the 17th December, 1958 were put down on the order paper. Original notices of Unstarred Questions Nos. 117, 132, 140, 141, 149, 157 and 158 were received in Hindi. Replies to Unstarred Questions and the statements by the Deputy Ministers of Food and Agriculture and Railways referred to above were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of notification No. G.S.R. 803 dated the 11th July, 1959, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, making certain further amendments to the Indian Telegraph Rules, 1951.
- (2) A copy of Inter-State Water Disputes Rules, 1959 published in notification No. G.S.R. 765 dated the 4th July, 1959, under subsection (3) of Section 13 of the Inter-State Water Disputes Act, 1956.

- *(3) A copy of the Rice-Milling Industry (Regulation and Licensing)
 Rules, 1959, published in notification No. G.S.R. 510 dated the
 22nd April, 1959, under sub-section (4) of Section 22 of the
 Rice Milling Industry (Regulation) Act, 1958.
- (4) A copy of each of the following notifications under sub-section(6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. No. 531 dated the 2nd May, 1959 rescinding the Delhi Wheat (Export Control) Order, 1959.
 - (ii) G.S.R. No. 532 dated the 2nd May, 1959 containing the Wheat (Uttar Pradesh) price Control Order, 1959.
 - (iii) G.S.R. No. 533 dated the 5th May, 1959 making certain amendment to the Wheat (Regulation of Use in Roller Mills) Order, 1958.
- (iv) G.S.R. No. 534 dated the 5th May, 1959 making certain amendment to the Punjab Roller Mills (Regulation of Use of Wheat) Order, 1959.
- (v) G.S.R. No. 551 dated the 9th May, 1959 containing the Sugarcane Press-mud (Control) Order, 1955.
- (vi) G.S.R. No. 558 dated the 6th May, 1959 containing the (Uttar Pradesh) Second Price Control Order, 1959.
- (vii) G.S.R. No. 559 dated the 6th May, 1959 containing the Uttar Pradesh Wheat (Restriction on Movement) Order, 1959.
- (viii) G.S.R. No. 560 dated the 8th May, 1959 making certain further amendments to the Rice (Madhya Pradesh) Second Price Control Order, 1958.
 - (ix) G.S.R. No. 561 dated the 11th May, 1959 making certain further amendments to the Rice (Uttar Pradesh) Price Control Order, 1958
 - (x) G.S.R. No. 562 dated the 11th May, 1959 making certain further amendment to the Uttar Pradesh Paddy and Rice (Restriction on Movement) Order, 1958.
 - (xi) G.S.R. No. 563 dated the 12th May, 1959 making certain further amendments to the Rice and Paddy (Andhra Pradesh) Price Control Order, 1959.
- (xii) G.S.R. No. 609 dated the 23rd May, 1959 making certain amend-*ment to the Uttar Pradesh Wheat (Restriction on Movement) Order, 1959.
- (xiii) G.S.R. No. 614 dated the 25th May, 1959 making certain amendment to the Wheat (Uttar Pradesh) Second Price Control Order, 1959.
- (xiv) G.S.R. No. 636 dated the 30th May, 1959 making certain further amendment to the Rice (Southern Zone) Movement Control Order, 1957.
- (xv) G.S.R. No. 637 dated the 30th May, 1959 rescinding the Punjab Sugarcane (Prohibition of Use for Manufacture of Gur) Order, 1959.
- (xvi) G.S.R. No. 638 dated the 30th May, 1959 making certain amendments to the Sugar (Control) Order, 1955.

^{*}The Rules were previously laid on the Table on the 1st May, 1959, and were re-laid under Rule 234(2) of the Rules of Procedure.

- (xvii) G.S.R. No. 641 dated the 27th May, 1959 making certain further amendment to the Inter-zonal Wheat Movement Control Order, 1957.
- (xviii) G.S.R. No. 642 dated the 28th May, 1959 containing the Delhi Sugar (Export Control) Order, 1959.
- (xix) G.S.R. No. 643 dated the 30th May, 1959 containing the Bombay Roller Flour Mills (Regulation of Use of Wheat) Order, 1959.
- (xx) G.S.R. No. 644 dated the 30th May, 1959 making certain further amendment to the Manipur Foodgrains (Movement) Control Order, 1956.
- (xxi) G.S.R. No. 673 dated the 3rd June, 1959 rescinding the Milled Rice (Bihar) Price Control Order, 1958.
- (xxii) G.S.R. No. 675 dated the 8th June, 1959 making certain amendments to the Rice and Paddy (Madras) Price Control Order, 1959.
- (xxiii) G.S.R. No. 676 dated the 9th June, 1959 containing the Rice and Paddy (Andhra Pradesh) Second Price Control Order, 1959.
- (xxiv) G.S.R. No. 690 dated the 13th June, 1959 containing the Delhi Roller Flour Mills (Wheat Products) Price Control Order, 1959.
- (xxv) G.S.R. No. 691 dated the 15th June, 1959 rescinding the Punjab Roller Mills (Regulation of Use of Wheat) Order, 1959.
- (xxvi) G.S.R. No. 692 dated the 15th June, 1959 making certain further amendment to the Uttar Pradesh Foodgrains (Export Control) Order, 1958.
- (xxvii) G.S.R. No. 693 dated the 15th June, 1959 containing the Delhi (Restriction on Import of Wheat Atta) Order, 1959.
- (xxviii) G.S.R. No. 708 dated the 20th June, 1959 making certain amendment to the Rice and Paddy (Madras) price Control Order, 1959.
- (xxix) G.S.R. No. 712 dated the 16th June, 1959 making certain further amendment to the Wheat (Uttar Pradesh) Second Price Control Order, 1959.
- (xxx) G.S.R. No. 713 dated the 20th June, 1959 containing the Uttar Pradesh Roller Mills (Regulation of Use of Wheat) Order, 1959.
- (xxxi) G.S.R. No. 736 dated the 27th June, 1959 making certain further amendments to the Rice and Paddy (Madras) Price Control Order, 1959.
- (xxxii) G.S.R. No. 737 dated the 27th June, 1959 making certain further amendments to the Bihar Foodgrains (Export Control) Order, 1957.
- (xxxiii) G.S.R. No. 738 dated the 27th June, 1959 making certain further amendments to the Uttar Pradesh Foodgrains (Export Control) Order, 1958.
- (xxxiv) G.S.R. No. 739 dated the 27th June, 1959 making certain further amendments to the West Bengal Rice (Movement Control) Order, 1958.

- (XXXV) G.S.R. No. 740 dated the 27th June, 1959 making certain amendment to the Imported Foodgrains (Prohibition of Unauthorized Sale) Order, 1958.
 - (xxxvi) G.S.R. No. 741 dated the 27th June, 1959 making certain further amendment to the Madhya Pradesh Rice (Export Control) Order, 1957.
- (xxxvii) G.S.R. No. 742 dated the 27th June, 1959 making certain further amendments to the Orissa Rice (Prohibition of Export) Order, 1957.
- (xxxviii) G.S.R. No. 747 dated the 29th June, 1959 containing the Bombay Sugar (Export Control) Order, 1959.
 - (xxxix) G.S.R. No. 771 dated the 4th July, 1959 making certain amendment to the Rice and Paddy (Assam) Second Price Control Order, 1958.
 - (x1) G.S.R. No. 772 dated the 4th July, 1959 making certain further amendment to the Rice (Madhya Pradesh) Second Price Control Order, 1958.
 - (xli) G.S.R. No. 773 dated the 4th July, 1959 making certain amendments to the Rice and Paddy (Mysore) Price Control Order, 1959.
 - (xlii) G.S.R. No. 774 dated the 4th July, 1959 making certain amendments to the Rice and Paddy (Kerala) Price Control Order, 1959.
 - (xliii) G.S.R. No. 775 dated the 4th July, 1959 making certain amendment to the Rice and Paddy (Andhra Pradesh) Second Price Control Order, 1959.
 - (xliv) G.S.R. No. 776 dated the 4th July, 1959 making certain further amendments to the Manipur Foodgrains (Movement) Control Order, 1956.
 - (xlv) G.S.R. No. 784 dated the 6th July, 1959 making certain further amendment to the Uttar Pradesh Foodgrains (Restriction on Border Movement) Order, 1959.
 - (xlvi) G.S.R. No. 804 dated the 11th July, 1959 making certain amendments to the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959.
 - (xlvii) G.S.R. No. 805 dated the 11th July, 1959 containing the Tripura Foodgrains Movement Control (No. 2) Order, 1959.
 - (xlviii) G.S.R. No. 806 dated the 11th July, 1959 making certain further amendments to the Rice (Southern Zone) Movement Control Order, 1957.
 - (klix) G.S.R. No. 807 dated the 11th July, 1959 making certain amendments to the Rajasthan Foodgrains (Restrictions on Border Movement) Order, 1959.
 - G.S.R. No. 808 dated the 11th July, 1959 making certain further amendments to the Rice (Northern Zone) Movement Control Order, 1958.
 - (li) G.S.R. No. 809 dated the 11th July, 1959 making certain amendments to the Madhya Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959.
 - (lii) G.S.R. No. 810 dated the 11th July, 1959.
 - (1iii) G.S.R. No. 814 dated the 8th July, 1959 containing the Indian Maize (Prohibition of Use in Manufacture of Starch) Order, 1959.

(5) A copy of notification No. G.S.R. 524 dated the 2nd May, 1959, under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934, making certain further amendment to the Indian Aircraft Rules, 1937.

4. Statement by Deputy Minister of Railways

The Deputy Minister of Railways made a statement correcting the reply given on the 9th April, 1959 to a Supplementary by Shri T. B. Vittal Rao on Starred Question No. 1770 regarding Abolition of Second Class on Railways.

5. Statement by Minister of Railways

The Minister of Railways made a statement on the constitution of Informal Consultative Committees of Members of Parliament for Zonal Railways.

6. Motion Re: Thirty-Ninth Report of Business Advisory Committee

Sarder Hukam Singh moved the following motion:-

"That this House agrees with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 3rd August, 1959."

The motion was adopted.

7. Government Bill-Passed

The Employment Exchange (Compulsory Notification of Vacancies)
Bill. 1959

Discussion on the motion for consideration of the Bill moved on the 3rd August, 1959, continued.

The following members took part in the debate:-

- (1) Shri Ramsingh Bhai Varma
- (2) Shri K. T. K. Tangamani
- (3) Shri Dodda Thimmaiah
- (4) Shri Laisram Achaw Singh
- (5) Shri Kashi Nath Pandey
- (6) Shri S. M. Banerjee
- (7) Shri Uttamrao L. Patil
- (8) Shri Prabhat Kar

Shri Gulzarilal Nanda replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 4 to 10 were adopted.

Clause 3 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Gulzarilal Nanda.

The motion was adopted and the Bill, as amended, was passed.

8. Government Bill-under Consideration

The Indian Electricity (Amendment) Bill, 1958, as reported by the Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Hafiz Mohammad Ibrahim.

The following members took part in the debate:-

- (1) Shri Naushir Bharucha
- (2) Shri Chintamani Panigrahi
- (3) Shri Sinhasan Singh
- (4) Shri Purushottamdas R. Patel
- (5) Sardar Iqbal Singh

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th August, 1959.)

M. N. KAUL, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 5, 1959/Sravana 14, 1881 (Saka)

No. 289

1. Starred Questions

Fifty Starred Questions (Nos. 104—109 and 111—154) were put down on the order paper out of which sixteen were called. Starred Question No. 110 was postponed. Original notices of Starred Questions Nos. 119, 122, 127, 130, 134, 147 and 149 were received in Hindi.

Sixteen Starred Questions (Nos. 104—109 and 111—120) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Ninety-seven Unstarred Questions (Nos. 159—169, 171—248 and 250—257) were put down on the order paper. Unstarred Question No. 170 was withdrawn by the member. Unstarred Question No. 249 was transferred to the list of questions for the 12th August, 1959. Original notices of Unstarred Questions Nos. 167, 217—219, 222, 223, 228, 232, 234, 235, 244, 256 and 257 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Actuary's Report on the financial condition of the business of the Life Insurance Corporation of India including a valuation of the liabilities of the Corporation as on the 31st December 1957, under Section 29 of the Life Insurance Corporation Act, 1956.
- (2) A copy of a Statement regarding the Flood control programme and the flood situation in the country.
- (3) A copy of each of the following Notifications under subsection (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
 - (i) G.S.R. No. 387 dated the 4th April, 1959 making certain amendments to the Minerals Conservation and Development Rules, 1958.

- (ii) G.S.R. No. 388 dated the 4th April, 1959.
- (iii) G.S.R. No. 729 dated the 27th June, 1959.
- (iv) G.S.R. No. 862 dated the 25th July, 1959 making certain amendment to the Mineral Conservation and Development Rules 1958.
- (4) A copy of each of the following notifications, under subsection (2) of Section 3 of the All-India Services Act, 1951:—
 - G.S.R. No. 652 dated the 6th June, 1959 making certain amendments to the All India Services (Provident Fund) Rules, 1955.
 - (ii) G.S.R. No. 653 dated the 6th June, 1959 making certain amendments to the Indian Civil Service Provident Fund Rules, 1942.
 - (iii) G.S.R. No. 654 dated the 6th June, 1959 making certain amendments to the Indian Civil Service (Non-European Members) Provident Fund Rules, 1943.
 - (iv) G.S.R. No. 655 dated the 6th June, 1959 making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943.
 - (v) G.S.R. No. 845 dated the 25th July, 1959 making certain amendments to the Indian Administrative Service (Pay) Rules, 1954.
 - (vi) G.S.R. No. 846 dated the 25th July, 1959 making certain amendment to the Indian Police Service (Pay) Rules, 1954.
- (vii) G.S.R. No. 850 dated the 25th July, 1959 making certain further amendments to the All-India Services (Provident Fund) Rules, 1955.
- (viii) G.S.R. No. 851 dated the 25th July, 1959 making certain further amendments to the Indian Civil Service Provident Fund Rules, 1942.
- (ix) G.S.R. No. 852 dated the 25th July, 1959 making certain amendments to the Secretary of State Services (General Provident Fund) Rules, 1943.
- (5) A copy of Notification No. 22/2/59—Delhi dated the 16th July, 1959, under sub-section (2) of Section 479 of the Delhi Municipal Corporation Act, 1957, making certain amendment to the Delhi Municipal Corporation (Election of Councillors) Rules, 1958, published in Delhi Gazette.
- (6) A copy of Notification No. G.S.R. 592 dated the 16th May, 1959, under sub-section (2) of Section 11 of the Salaries and Allowances of Ministers Act, 1952, making certain further amendments to the Ministers (Allowances, Medical Treatment and other Privileges) Rules, 1957.
- (7) A copy of each of the following Notifications, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.
- (i) G.S.R. No. 617 dated the 30th May, 1959.

- (ii) G.S.R. No. 754 dated the 4th July, 1959.
- (8) A copy of each of the following notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
 - (i) G.S.R. No. 519 dated the 2nd May, 1959.
 - (ii) G.S.R. No. 520 dated the 2nd May, 1959 making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958.
- (iii) G.S.R. No. 540 dated the 9th May, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
- (iv) G.S.R. No. 543 dated the 9th May, 1959.
- (v) G.S.R. No. 566 dated the 16th May, 1959.
- (vi) G.S.R. No. 567 dated the 16th May, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
- (vii) G.S.R. No. 568 dated the 16th May, 1959.
- (viii) G.S.R. No. 569 dated the 16th May, 1959 making certain amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
- (ix) G.S.R. No. 570 dated the 16th May, 1959 making certain amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
- (x) G.S.R. No. 621 dated the 30th May, 1959 making certain further amendment to the Customs Duties Drawback (Gold Jewellery Rules, 1957.
- (xi) G.S.R. No. 622 dated the 30th May, 1959 making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958 and Customs Duties Drawback (Fixed Rates) Rules, 1958.
- (xii) G.S.R. No. 626 dated the 30th May, 1959.
- (xiii) G.S.R. No. 627 dated the 30th May, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
- (9) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. No. 571 dated the 16th May, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958.
 - (ii) G.S.R. No. 572 dated the 16th May, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958.
- (iii) G.S.R. No. 629 dated the 30th May, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958 and Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958.

- (iv) G.S.R. No. 630 dated the 30th May, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958.
- (10) A copy of Notification No. G.S.R. 875 dated the 24th July, 1959, under sub-section (3) of Section 28 of the Representation of the People Act, 1950, making certain further amendments to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956.
- (11) A copy of the Report of the Rehabilitation Finance Administration for the half year ended 31st December, 1958, under subsection (2) of section 18 of the Rehabilitation Finance Administration Act, 1948.
- (12) A copy of each of the following papers under sub-section (1) of Section 639 of the Companies Act, 1956:—
 - (i) Report on the working of the Tripura State Bank Limited during the year ended the 31st December, 1957.
 - (ii) Directors' Report with Accounts of the Tripura State Bank Limited and the Auditor's Report for the year ended the 31st December, 1957.
- (iii) Letter No. 1-Rep.II-35/58 dated the 5th January, 1959 from the Director of Commercial Audit, New Delhi to the General Manager, Tripura State Bank Limited, Agartala.

4. Opinions on Bill

Sardar Amar Singh Saigal laid on the Table a copy of Paper No. II containing opinions on the Sikh Gurdwaras Bill which was circulated for the purpose of eliciting opinion thereon by the 30th July, 1959.

5. Statement by Minister of Transport and Communications

The Minister of Transport and Communications made a statement regarding the accident to Kalinga Airlines' Dakota aircraft near Along in N.E.F.A. on the 3rd August, 1959.

6. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions.

7. Statement by Deputy Minister of Finance

The Deputy Minister of Finance made a statement correcting the replygiven on the 13th March, 1959 to a Supplementary on Starred Question No. 1193 regarding Industrial Finance Corporation.

8. Government Bill-Passed

The Indian Electricity (Amendment) Bill, 1958, as reported by the Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 4th August, 1959, continued.

The following members took part in the debate:-

- (1) Shri Ranbir Singh Chaudhuri
 - (2) Shri Shraddhakar Supakar

- (3) Shri Premji R. Assar
- (4) Shri Braj Raj Singh
- (5) Shri Yadav Narayan Jadhav
- (6) Dr. G. S. Melkote
- (7) Shri Ajit Singh Sarhadi
- (8) Shri Harish Chandra Mathur
- (9) Shri Krishna Chandra
- (10) Shri Sarjoo Pandey.

Hafiz Mohammad Ibrahim replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 4 to 6 and 8 to 41 were adopted.

Clauses 3 and 7 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jaisukhlal Lalshankar Hathi.

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill—Motion for reference to Joint Committee—under consideration

The Dowry Prohibition Bill, 1959

The motion for reference of the Bill to a Joint Committee was moved by Shri Asoke K. Sen.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the first day of the next Session was moved by Shri Atal Bihari Vajpayee.

The following members took part in the debate:-

- (1) Shrimati Parvathi M. Krishnan
- (2) Shri Atal Bihari Vajpayee
- (3) Shri Mahavir Tyagi
- (4) Rani Manjula Devi (Speech Unfinished).

The discussion was not concluded.

10. Half-an-hour discussion on matters arising out of answer to a question

Shri Vidya Charan Shukla raised a half-an-hour discussion on points arising out of the answer given on the 16th April, 1959 to Starred Question No. 1865 regarding Bolani Ores Private Ltd.

Sardar Swaran Singh replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th August, 1959.)

CORRIGENDUM

In Bulletin—Part I, dated the 4th August, 1959, page 950, line 13, for '15th' read '5th'.

M. N. KAUL Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 6, 1959/Sravana 15, 1881 (Saka)

No. 290

1. Starred Questions

Forty-six Starred Questions (Nos. 155—200) were put down on the order paper out of which seventeen were called. (Original notices of Starred Questions Nos. 175 and 181 were received in Hindi.

Sixteen Starred Questions (Nos. 155, 156, 158—170 and 192 were orally answered and supplementary questions were asked on all of them. Replies to remaining questions (including Starred Question No. 157 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Seventy-nine Unstarred Questions (Nos. 258—336) were put down on the order paper. Original notices of Unstarred Questions Nos. 304, 306, 310, 312, 315 and 318 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Braj Raj Singh and Arjun Singh Bhadauria alleging discriminatory treatment against Indian traders in Tibet by Chinese authorities resulting in decline of India's trade with Tibet.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain further amendments to the Cotton Textiles (Control) Order, 1948:—
 - (i) G.S.R. No. 760 dated the 4th July, 1959.
 - (ii) G.S.R. No. 859 dated the 25th July, 1959.

- (2) A copy of Notification No. G.S.R. 549 dated the 9th May, 1959, under sub-section (3) of Section 48 of the Coffee Act, 1942, making certain further amendment to the Coffee Rules, 1955.
- (3) A copy of the Annual Report of the Hindustan Machine Tools Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (4) A copy of the Coal Mines Rescue Rules, 1959, published in Notification No. G.S.R. 873 dated the 25th July, 1959, under sub-section (7) of Section 59 of the Mines Act, 1952.
- *(5) A copy of Notification No. G.S.R. 393 dated the 4th April, 1959, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.
- (6) A copy of each of the following Notifications under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954 making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—
 - (i) G.S.R. No. 781 dated the 4th July, 1959.
 - (ii) G.S.R. Nos. 871 and 872 dated the 25th July, 1959.

5. Calling attention to matter of urgent public importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Finance to the outcome of the financial talks held between the Finance Ministers of India and Pakistan recently at Delhi.

The Minister of Finance made a statement in regard thereto.

6. Government Bill-introduced

The International Monetary Fund and Bank (Amendment) Bill, 1959.

7. Government Bill—Motion for reference to Joint Committee—adopted

The Dowry Prohibition Bill, 1959

Discussion on the motion for reference of the Bill to a Joint Committee and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 5th August, 1959, continued.

The following members took part in the debate:-

- (1) Rani Manjula Devi
- (2) Shrimati Jayaben Vajubhai Shah
- (3) Kumari Mothey Veda Kumari
- (4) Shri Ram Sewak Yadav
- (5) Dr. Sushila Navar
- (6) Seth Govind Das

^{*}The Notification was previously laid on the Table on the 22nd April, 1959, and was re-laid under Rule 234(2) of the Rules of Procedure.

- (7) Shrimati Krishna Mehta
- (8) Shrimati Subhadra Joshi
- (9) Pandit Thakur Das Bhargava
- (10) Shri Bijaya Chandrasingh Prodhan
- (11) Shri S. M. Banerjee
- (12) Shri Prakash Vir Shastri
- (13) Shri Resham Lal Jangde
- (14) Shri Mulchand Dube
- (15) Dr. M. S. Aney
- (16) Shri Raghubir Sahai
- (17) Shrì T. C. N. Menon.

Shri Asoke K. Sen replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the first day of the next Session, moved by Shri Atal Bihari Vajpayee on the 5th August, 1959, was withdrawn by leave of the House.

The motion was adopted as follows:-

"That the Dowry Prohibition Bill, 1959, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely, Shri J. M. Mohamed Imam, Dr. K. Atchamamba, Shri Nibaran Chandra Laskar, Shri Onkar Lal, Shrimati Jayaben Vajubhai Shah, Shri Balkrishna Wasnik, Shri Ram Krishan Gupta, Shri Mahendra Nath Singh, Shrimati Satyabhama Devi, Shri Sinhasan Singh, Shrimati Uma Nehru, Shri J. B. S. Bist, Shri Hifzur Rahman, Shrimati Renuka Ray, Shri Tekur Subrahmanyam, Dr. M. V. Gangadhara Siva, Shri V. Eacharan. Shrimati Sahodra Bai Rai, Pandit Babu Lal Shri S. R. Arumugham, Shri Radha Charan Sharma, R. M. Hajarnavis, Shrimati Renu Chakravartty, Shri P. T. Punnoose, Shri Subiman Ghose, Shri Uttamrao L. Patil, Shri Braj Raj Singh, Shri Ignace Beck, Shri Khushwaqt Rai and Asoke K. Sen.

and 15 members from Rajya Sabha;

- that in order to constitute a sitting of the Joint Committee, the quorum shall be one third of the total number of Members of the Joint Committee;
- that the Committee shall make a report to this House by the end of the first week of the next session;
- that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and
- that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of Members to be appointed by Rajya Sabha to the Joint Committee."

8. Motion re: report of Life Insurance Corporation

Shri Ram Krishan Gupta moved the following motion:-

"That this House takes note of the Report of the Life Insurance Corporation of India for the period from 1st September, 1956 to 31st December, 1957, laid on the Table of the House on the 13th March, 1959."

The following members took part in the debate:-

- (1) Shri K. T. K. Tangamani
- (2) Shri N. Keshava
- (3) Shri Prabhu Narain Singh
- (4) Shri R. K. Khadilkar
- (5) Shri P. Subbiah Ambalam
- (6) Shri Mool Chand Jain
- (7) Shri Ranbir Singh Chaudhuri
- (8) Shri Morarji Desai.

Shri Ram Krishan Gupta replied to the debate.

The motion was adopted.

(Lok Sabha adjourned till 11 AM. on Friday, the 7th August, 1959.)

M. N. KAUL, Secretary.

BULLETIN—PART !

[Brief Record of Proceedings]

Friday, August 7, 1959/Sravana 16, 1881 (Saka)

No. 291

1. Starred Questions

Forty Starred Questions (Nos. 201-240 were put down on the order paper out of which nineteen were called. Original notices of Starred Questions Nos. 212, 217, 218 and 234 were received in Hindi.

Eighteen Starred Questions (Nos. 201-205 and 207-219) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 206 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Eighty-five Unstarred Questions (Nos. 337-421) and a statement to be laid by the Deputy Minister of Railways correcting the reply given to part (b) of Unstarred Question No. 1884 on the 17th December, 1958 were put down on the order paper. Original notices of Unstarred Questions Nos. 343. 374, 375, 376, 381, 387, 388, 393, 396, 397, 407, 417 and 420 were received in Hindi. Replies to Unstarred Questions and the statement by the Deputy Minister of Railways referred to above were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:-

- (i) Alleged arrests of Schedul- Notice ed Castes, Scheduled Tribes Backward and Classes agriculturists in certain districts of Bombay.
- the eve of forthcoming elections to the Representative Assembly there.
- bv Sarvashri Bhaurao Krishnarao Gaikwad, D. A. Katti, G. K. Manay, Balasaheb Salunke Shankarrao Khanderao Dige and N. Siva Raj.
- (ii) Situation in Pondicherry on Notice by Shrimati Renu Chakravartty and Sarvashri K. T. K. Tangamani and T. Negi Reddy.

4. Question of Privilege

The Speaker withheld his consent to the raising of a question of privilege given notice of by Shri V. P. Nayar regarding the statement made in Lok Sabha by the Minister of Home Affairs on the 3rd August, 1959 expressing his inability to lay on the Table the report of the Governor of Kerala on the situation in Kerala.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) Copy of a statement on sugar situation in the country.
- (2) A copy of each of the following statements showing the action taken by the Government on various assurances, promises, and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

(i)	Supplementary	Statement	Seventh	Session,	1959.
	No. IV				

(ii) Supplementary	Statement	Sixth Session,	1958.
No. VIII.			

(iii)	Supplementary	Statement.	Fifth	Session,	1958.
,	No. XI				

(iv) Supplementary	Statement	Fourth	Session,	1958.
∠No. XX				

(v) Supplementary	Statement	Third	Session,	1957.
No. XXI				

- (vi) Supplementary Statement Second Session, 1957. No. XXVI.
- (3) A copy of Notification No. G.S.R. 550 dated the 9th May, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (4) A copy of the Annual Report of the Central Warehousing Corporation for the year 1957-58 along with the Audited Accounts, under sub-section (9) of Section 42 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.
- (5) Copy of a statement showing retail prices of coarse rice in Calcutta and in the sub-divisions of West Bengal during 1958 and 1959.

6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government legislative and other business for the week commencing the 10th August, 1959.

7. Government Bill-Introduced

The Oil and Natural Gas Commission Bill, 1959.

Government Bill returned by Rajya Sabha with Amendments—Amendments agreed to

The Pharmacy (Amendment) Bill, 1959.

The motion that the amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri D. P. Karmarkar.

The following members took part in the debate:-

- (1) Shri C. Nanjappan
- (2) Shri Chapalakanta Bhattacharyya
- (3) Shri Atal Bihari Vajpayee
- (4) Shri Daljit Singh
- (5) Shri V. P. Nayar
- (6) Shri Padam Dev
- (7) Shri C. R. Pattabhi Raman
- (8) Shri Resham Lal Jangde

Shri D. P. Karmarkar replied to the debate.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri D. P. Karmarkar.

The motion was adopted and the amendments made by Rajya Sabha in the Bill were agreed to.

9. Government Bill—Passed

The Public Wakfs (Extension of Limitation) Bill; 1959.

The motion for consideration of the Bill was moved by Shri R. M. Hajarnavis.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. M. Hajarnavis.

The motion was adopted and the Bill was passed.

Motion re; Forty-sixth Report of Committee on Private Members' Bills and Resolutions

Shri S. Easwara 1yer moved the following motion:-

"That this House agrees with the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th August, 1959."

The motion was adopted.

11. Motion re: Increase in Allocation of Time to a Private Member's Resolution.

Shri Satya Narayan Sinha moved the following motion:-

"That the time allotted by the House on the 24th April, 1959 (Vide 43rd Report of the Committee on Private Members' Bills and Resolutions) for the discussion of the resolution regarding Inclusion of English in the Eighth Schedule of the Constitution be increased by 2½ hours."

The motion was adopted.

12. Private Member's Resolution-withdrawn

Discussion on the following Resolution by Shri Frank Anthony and the amendment thereto, moved on the 24th April, 1959, continued:—

"That in the opinion of this House, English should be included in the Eighth Schedule of the Constitution and necessary steps taken in that regard."

The following members took part in the debate:-

- (1) Shri N. R. M. Swemy
- (2) Pandit Braj Narayan "Brajesh"
- (3) Dr. P. Subbarayan
- (4) Shri Nath Pai
- (5) Shri Jawaharlal Nehru
- (6) Shri Prabhu Narain Singh
- (7) Raja Mahendra Pratap
- (8) Swami Ramananda Tirtha
- (9) Shri Mathura Prasad Mishra

Shri Frank Anthony replied to the debate.

The amendment moved by Shri Surendranath Dwivedy on the 24th April, 1959, was withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

13. Private Member's Resolution-Under Consideration

Shri Ram Krishan Gupta moved the following Resolution:-

"This House recommends that in order to check tax-evasion and increase national income, the banks be nationalised,"

Shri Ram Krishan Gupta's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th August, 1959.)

M. N. KAUL, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 10, 1959/Sravana 19, 1881 (Saka)

No. 292

1. Starred Questions

Forty-four Starred Questions (Nos. 241—250 and 252—285) were put down on the order paper out of which seventeen were called. Original notices of Starred Questions Nos. 257, 258, 262, 281 and 282 were received in Hindi.

Fifteen Starred Questions (Nos. 241, 242, 244—250, 252—254 and 256—258) were orally answered and supplementary questions were asked on fourteen of them. Replies to the remaining questions (including Starred Questions Nos. 243 and 255 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninty-two Unstarred Questions (Nos. 422—448 and 450—514) were put down on the order paper. Unstarred Question No. 449 was transferred to the list of questions for the 14th August, 1959. Original notices of Unstarred Questions Nos. 474, 475, 486, 493 and 503 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

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The following papers were laid on the Table:-

- (1) A copy of each of the following Notifications under sub-section (4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952, making certain further amendments to the Coal Mines (Conservation and Safety) Rules, 1954:—
 - (i) S.R.O. No. 197 dated the 19th January, 1957.
 - (ii) S.R.O. No. 298 dated the 26th January, 1957.
 - (iii) S.R.O. No. 2244 dated the 6th July, 1957.
 - (iv) S.R.O. No. 2245 dated the 6th July, 1957.
 - (v) S.R.O. No. 2551 dated the 10th August, 1957.
- (2) A copy of each of the following papers.—
- (i) Report of the Second General Elections in India, 1957—Volume II (Statistical).

- (ii) Results of bye-elections held between April 1957 and March 1959.
- £(3) A copy of Notification No. G.S.R. 349, dated the 28th March, 1959, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (4) A copy of the Bombay Board and Faculty of Ayurvedic and Unani Systems of Medicine (Re-constitution and Re-organisation) Order, 1959, published in Notification No. G.S.R. 615, dated the 21st May, 1959, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957.
- (5) A copy of each of the following Notifications, under sub-section (2) of Section 3 of the All India Services Act, 1951:—
 - G.S.R. No. 881 dated the 1st August, 1959, making certain amendments to the Indian Administrative Service (Pay) Rules, 1954.
- (ii) G.S.R. No. 882 dated the 1st August, 1959, making certain amendments to the Indian Police Service (Pay) Rules, 1954.
- *(6) A copy of each of the following Notifications, under sub-section
 (3) of Section 27 of the Foreign Exchange Regulation Act,
 1947:—
 - (i) G.S.R. No. 179 dated the 14th February, 1959, making certain further amendments to the Foreign Exchange Regulation Rules, 1952.
 - (ii) G.S.R. No. 192 dated the 14th February, 1959.
 - (7) A copy of each of the following Notifications, under 'Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—
 - (i) G.S.R. No. 545 dated the 9th May, 1959.
 - (ii) G.S.R. No. 597 dated the 23rd May, 1959.
 - (iii) G.S.R. No. 619 dated the 30th May, 1959.
 - (iv) G.S.R. No. 703 dated the 20th June, 1959.
 - (v) G.S.R. No. 788 and 789 dated the 11th July, 1959.
 - (vi) G.S.R. No. 885 dated the 1st August, 1959.
 - (8) A copy of each of the following Notifications, under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
 - (i) G.S.R. No. 700 dated the 20th June, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
 - (ii) G.S.R. No. 701 dated the 20th June, 1959.
 - (iii) G.S.R. No. 720 dated the 27th June, 1959.
 - (iv) G.S.R. No. 721 dated the 27th June, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
- (v) G.S.R. No. 722 dated the 27th June, 1959.

[£]The Notification was previously laid on the Table on the 11th April, 1959, and was re-laid under Rule 234(2) of the Rules of Procedure.

^{*}The Notifications were previously laid on the Table on the 24th April, 1959, and were re-laid under Rule 234(2) of the Rules of Procedure.

- (vi) G.S.R. No. 755 dated the 4th July, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
- (vii) G.S.R. No. 756 dated the 4th July, 1959.
- (viii) G.S.R. No. 790 dated the 11th July, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules. 1958.
 - (ix) G.S.R. No. 791 dated the 11th July, 1959.
 - (x) G.S.R. No. 792 dated the 11th July, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
- (xi) G.S.R. No. 793 dated the 11th July, 1959.
- (xii) G.S.R. No. 794 dated the 11th July, 1959 making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958.
- (xiii) G.S.R. No. 795 dated the 11th July, 1959.
- (9) A copy of each of the following Notifications, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. No. 698 dated the 20th June, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958.
 - (ii) G.S.R. No. 724 dated the 27th June, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958.
 - (iii) G.S.R. No. 757 dated the 4th July, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958.
- (iv) G.S.R. No. 796 dated the 11th July, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958.
- (v) G.S.R. No. 797 dated the 11th July, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958.
- (vi) G.S.R. No. 823 dated the 18th July, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958.
- (vii) G.S.R. No. 824 dated the 18th July, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958.
- (10) A copy of Notification No. G.S.R. 759, dated the 4th July, 1959, under sub-section (3) of Section 41 of the Expenditure-tax Act, 1957, making certain further amendments to the Expenditure-tax Rules, 1958.

4. Report of Joint Committee

Shri Upendranath Barman presented the Report of the Joint Committee on the Arms Bill, 1958.

5. Evidence on Bill-Laid on the Table

Shri Upendranath Barman laid on the Table a copy of the evidence tendered before the Joint Committee on the Arms Bill, 1958.

6. Statement by Minister of Steel, Mines and Fuel

The Minister of Steel, Mines and Fuel made a statement regarding piled foundations of Durgapur Steel Plant.

7. Statement by Deputy Minister of External Affairs

The Deputy Minister of External Affairs made a statement regarding certain allegations made in Lok Sabha on the 7th August, 1959, in connection with the impending elections to the Representative Assembly in Pondicherry.

8. Motion for Election to Committee

Sardar Surjit Singh Majithia moved the following motion:-

"That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of their election subject to the other provisions of the said Act and of the National Cadet Corps Rules, 1948."

The motion was adopted.

9. Motion re Report of Road Transport Reorganisation Committee

Shri S. K. Patil moved the following motion:-

"That this House takes note of the Report of the Road Transport Reorganisation Committee laid on the Table of the House on the 16th April, 1959."

The following members took part in the debate:-

- (1) Shri Asoka Mehta
- (2) Shri Harish Chandra Mathur
- (3) Dr. A. Krishnaswami
- (4) Sardar Iqbal Singh
- (5) Shri R. K. Khadilkar
- (6) Shri T. B. Vittal Rao
- (7) Shri G. S. Musafir
- (8) Shri A. M. Tariq
- (9) Shri Shraddhakar Supakar
- (10) Shri C. R. Narasimhan
- (11) Shri Braj Raj Singh
- (12) Shri Raj Bahadur
- (13) Shri M. R. Masani

Shri S. K. Patil replied to the debate.

The motion was adopted.

10. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Fortieth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th August, 1959.)

M. N. KAUL, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, August 11, 1959/Sravana 20, 1881 (Saka)

No. 293

1. Starred Questions

Forty-eight Starred Questions (Nos. 286—333) were put down on the order paper out of which nineteen were called. (Original notices of Starred Questions Nos. 301, 303, 309, and 322—324 were received in Hindi.

Fifteen Starred Questions (Nos. 286—297, 300, 301 and 304) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 298, 299, 302 and 303 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-four Unstarred Questions (Nos. 515—596, 598 and 599 were put down on the order paper. Unstarred Question No. 597 was transferred to the list of questions for the 19th August, 1959. Original notices of Unstarred Questions Nos. 522, 568, 571, 573, 577, 579 and 580 were received in Hindl. Replies to Unstarred Questions were laid on the Table.

3. Adjournment motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri M. Elias regarding the damage reported to have been caused by floods in the districts of Howrah and Hooghly.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Directors' Report of the Indian Rare Earths (Private)
 Limited for the year ended the 31st March, 1958.
- (2) A copy of each of the following rules framed under the proviso to Article 309 of the Constitution:—
 - (i) The Rules regulating direct recruitment to the Central Electrical Engineering Service, Class I, published in Notification No. G.S.R. 36, dated the 10th January, 1959.
 - (ii) The Rules regulating direct recruitment to the Central Electrical Engineering Service, Class II, published in Notification No. G.S.R. 37, dated the 10th January, 1959.

- (iii) The Rules regulating direct recruitment to the Central Engineering Service, Class II, published in Notification No. G.S.R. 38, dated the 10th January, 1959.
- (iv) The Rules regulating direct recruitment to the Central Engineering Service, Class I, published in Notification No. G.S.R. 39, dated the 10th January, 1959.
- (3) A copy of the Companies (Issue of Share Certificates) Rules, 1959, published in Notification No. G.S.R. 798 dated the 11th July, 1959, under sub-section (3) of Section 642 of the Companies Act, 1956.
- (4) A copy of Notification No. G.S.R. 548 dated the 9th May, 1959, under sub-section (3) of Section 642 of the Companies Act, 1956, making certain further amendments to the Companies (Central Government's) General Rules and Forms, 1956.
- (5) A copy of Notification No. G.S.R. 607 dated the 23rd May, 1959, under sub-section (7) of Section 59 of the Mines Act, 1952, making certain amendments to the Mines Rules, 1955.

5. Intimation re: Release of Member

The Speaker informed Lok Sabha that he had received a communication dated the 7th August, 1959 from the Superintendent, Central Jail, Cannanore, intimating that Shri K. P. Kuttikrishnan Nair was released from the jail on the 7th August, 1959.

6. Presentation of Petition

Shri S. A. Matin presented a petition signed by a petitioner regarding the Welfare of Scheduled Castes and Scheduled Tribes in India.

7. Calling Attention to Matter of Urgent Public Importance

Shri Prafulla Chandra Borooah called the attention of the Prime Minister to the position of Indian nationals (including Ladhakhi Buddhists) in Tibet.

The Deputy Minister of External Affairs made a statement in regard thereto.

8. Statement re: Additional Item of Business

The Minister of Parliamentary Affairs made a statement regarding an additional item of business to be taken up during the current week.

9. Motion re: Fortleth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:-

"That this House agrees with the Fortieth Report of the Business Advisory Committee presented to the House on the 10th August, 1959."

The motion was adopted.

10. Government Bills—passed

(i) The Wakf (Amendment) Bill, 1959.

The motion for consideration of the Bill was moved by Hafiz Mohammad Ibrahim.

The following members took part in the debate:-

(1) Shri Sarjoo Pandey

- (2) Shri Venketrao Sriniwasrao Naldurgker
- (3) Shri Hifzur Rahman.

Hafiz Mohammad Ibrahim replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 and 3 were adopted.

Clause 4 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Hafiz Mohammad Ibrahim.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Rajasthan and Madhya Pradesh (Transfer of Territories) Bill, 1959
The motion for consideration of the Bill was moved by Shri B. N. Datar.
The following members took part in the debate:—

- (1) Chaudhary Pratap Singh Daulta
- (2) Shri Nemi Chandra Kasliwal
- (3) Shri K. R. Achar
- (4) Shri Ramsingh Bhai Varma
- (5) Shri Kanhaiyalal Khadiwala
- (6) Pandit Jwala Prasad Jyotishi
- (7) Shri Radhelal Vyas
- (8) Shri Resham Lal Jangde.

Shri B. N. Datar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 17 and the First and Second Schedules were adopted,

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. N. Datar. The motion was adopted and the Bill was passed.

(iii) The State Bank of India (Amendment) Bill, 1959 as reported by the Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri B. Gopala Reddi.

The following members took part in the debate:-

- (1) Shri Naushir Bharucha
- (2) H. H. Maharaja Pratap Keshari Deo
- (3) Shri Ranbir Singh Chaudhuri

- (4) Shri Laisram Achaw Singh
- (5) Shri Balasaheb Patil.

Shri B. Gopala Reddi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. Gopala Reddi.

The motion was adopted and the Bill, as amended, was passed.

11. Government Bill-under consideration

The State Bank of India (Subsidiary Banks) Bill, 1959 as reported by the Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri B. Gopala Reddi

The following members took part in the debate:-

- (1) Shri Prabhat Kar
- (2) Shri Ram Krishan Gupta
- (3) Shri Tekur Subrahmanyam
- (4) Shri Ajit Singh Sarhadi
- (5) H. H. Maharaja Pratap Keshari Deo
- (6) Shri S. Easwara Iyer
- (7) Shri Radheshyam Ramkumar Morarka
- (8) Shri Narendrabhai Nathwani.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th August, 1959).

M. N. KAUL, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

- Wednesday, August 12, 1959/Sravana 21, 1881 (Saka)

No. 294

1. Starred Questions

Forty-Seven Starred Questions (Nos. 334 to 380) were put down on the order paper out of which eighteen were called. Original notices of Starred Questions Nos. 349, 353, 355 and 359 were received in Hindi.

Fifteen Starred Questions (Nos. 334—345, 347, 349 and 351) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 346, 348 and 350 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and eight Unstarred Questions (Nos. 600 to 707) were put down on the order paper. Original notices of Unstarred Questions Nos. 642, 649, 650, 657, 667, 669, 677 and 688 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Wild Cattle in Delhi addressed to the Minister of Food and Agriculture was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions

The Deputy Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

- (i) Shortage and high prices of rice in West Bengal.
- (ii) Lathi charge by the Ceylon Police on Kerala demonstrators within the precincts of the Indian High Commission at Colombo.

Notice by Shrimati Renu Chakravartty.

Notices by Sarvashri Hem Barua and S. C. Gupta.

5. Papers laid on the Table

The following papers were laid on the Table: -

- A copy of Notification No. S.O. 1709 dated the 1st August, 1959, under Section 58 of the Delhi Development Act, 1957.
- (2) A copy of the Annual Report of the Indian Council of Agricultural Research for the year 1955-56.
- (3) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. No. 837 dated the 16th July, 1959.
 - (ii) G.S.R. No. 874 dated the 23rd July, 1959.
 - (iii) G.S.R. No. 877, dated the 27th July, 1959 containing the Sugar (Movement Control) Order, 1959.
 - (iv) G.S.R. No. 893 dated the 1st August, 1959 making certain further amendments to the Rice and Paddy (Andhra Pradesh) Second Price Control Order, 1959.
 - (v) G.S.R. No. 925 dated the 8th August, 1959 making certain further amendment to the Inter-Zonal Wheat Movement Control Order, 1957.
- (4) Copy of a statement containing reply to a memorandum received from a Member in connection with Demands for Grants (Railways) 1959-60.

6. Government Bill-Introduced

The Andhra Pradesh and Madras (Alteration of Boundaries) Bill, 1959.

7. Government Bills-Passed

(i) The State Bank of India (Subsidiary Banks) Bill, 1959, as reported by the Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 11th August, 1959, continued.

Shri B. Gopala Reddi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 65 and the First, Second and Third Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. Gopala Reddi.

The following members took part in the debate:-

- (1) Shri Prabhat Kar
- (2) Shri M. Shankaraiya
- (3) Shri B. Gopala Reddi.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Banking Companies (Amendment) Bill, 1959, as reported by the Joint Committee

The motion for consideration of the Bill. as reported by the Joint Committee, was moved by Shri B. Gopala Reddi.

The following members took part in the debate:-

- (1) Shri V. P. Nayar
- (2) Shri Ram Krishan Gupta
- (3) Shri Naushir Bharucha
- (4) Shri Laisram Achaw Singh
- (5) Shri Prabhat Kar
- (6) Shri K. R. Achar
- (7) Shri Ranbir Singh Chaudhuri
- (8) Shri Rameshwar Tantia.

Shri B. Gopala Reddi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 36 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. Gopala Reddi.

The following members took part in the debate:-

- (1) Shri V. P. Nayar
- (2) Shri C. R. Pattabhi Raman
- (3) Shri B. Gopala Reddi.

The motion was adopted and the Bill, as amended, was passed.

8. Government Bill-under consideration

The Oil and Natural Gas Commission Bill, 1959

The motion for consideration of the Bill was moved by Shri Keshava Deva Malaviya.

An amendment for reference of the Bill to a Select Committee was moved by Shri Venketrao Sriniwasrao Naldurgker. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th August, 1959.)

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 13, 1959/Sravana 22, 1881 (Saka)

No. 295

1. Starred Questions

Fifty-three Starred Questions (Nos. 381—433) were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 397, 400, 404, 407, 408, 428 and 432 were received in Hindi.

Fourteen Starred Questions (Nos. 381—387, 389—393, 395 and 396 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 388 and 394 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninety-eight Unstarred Questions (Nos. 708—804) and a statement to be laid by the Minister of Mines and Oil correcting the reply to Unstarred Question No. 1652 on the 10th March, 1959 were put down on the order paper. Original notices of Unstarred Questions Nos. 755—759, 763, 764, 768, 770, 771, 772, 777 and 794 were received in Hindi. Replies to Unstarred Questions and the statement by the Minister of Mines and Oil referred to above were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

- (i) Reported propaganda compaign by Chinese authorities for the "liberation" of Sikkim, Bhutan and Laddakh.
- Notices by Sarvashri Atal Bihari Vajpayee, Uttamrao L. Patit and Braj Raj Singh.
- (ii) Reported mix up of D.D.T. with wheat unloaded in a jetty at Calcutta.

Notice by Sarvashri S. M. Banerjee and Chintamani Panigrahi.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. G.S.R. 861 dated the 25th July, 1959, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 making certain further amendments to the Mining Leases (Modification of Terms) Rules, 1956.
- (2) A copy of the Hyderabad Khadi and Village Industries Board (Dissolution) Order, 1959, published in Notification No. G.S.R. 878 dated the 27th July, 1959 under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957.
- (3) A copy of Notification No. G.S.R. 887 dated the 1st August, 1959, under sub-section (4) of section 43B of the Sea Customs Act, 1878 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
- (4) A copy of Notification No. 888 dated the 1st August, 1959, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944 making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958.
- (5) Copy of a corrigendum to the statement showing retail prices of coarse rice in Calcutta and in sub-divisions of West Bengal during 1958 and 1959, laid on the Table on the 7th August, 1959.

5. Statement re: Excess Appropriation for 1955-56

Shri Morarji Desai presented a statement of Excess Appropriation in respect of the Budget (General) for 1955-56.

6. Statement re: Demands for Excess Grants for 1956-57

Shri Morarji Desai presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1956-57.

7. Presentation of petition

Shri Ram Chandra Majhi presented a petition signed by 574 petitioners relating to the Andhra Pradesh and Madras (Alteration of Boundaries) Bill, 1959.

8. Government Bill-under consideration

The Oil and Natural Gas Commission Bill, 1959

Discussion on the motion for consideration of the Bill and the amendment for reference of the Bill to a Select Committee, moved on the 12th August, 1959, continued.

The following members took part in the debate:-

- (1) Shri Venketrao Sriniwasrao Naldurgker
- (2) Shri Raghubir Sahai
- (3) Shri Radheshyam Ramkumar Morarka
- (4) Shri T. C. N. Menon

- (5) Shri Arun Chandra Guha
- (6) Shri Hem Barua
- (7) Shri C. R. Narasimhan
- (8) Shri Shraddhakar Supakar
- (9) Shri Narendrabhai Nathwani
- (10) Shri R. K. Khadilkar
- (11) Shri Ajit Singh Sarhadi
- (12) Shri Naushir Bharucha.

Shri Keshava Deva Malaviya commenced his speech in reply to the debate, which was not concluded.

9. Motion re: Report of National Coal Development Corporation

Shri Rameshwar Tantia moved the following motion:-

"That this House takes note of the Annual Report of the National Coal Development Corporation for the year 1957-58, laid on the Table of the House on the 17th February, 1959."

The following members took part in the debate:-

- (1) Shri T. B. Vittal Rao
- (2) Shri Arun Chandra Guha
- (3) Shri Surendranath Dwivedy
- (4) Seth Achal Singh
- (5) Sardar Swaran Singh.

Shri Rameshwar Tantia replied to the debate.

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th August, 1959).

LOK SABRIA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 14, 1959/Sravana 23, 1881 (Saka)

No. 296

1. Starred Questions

Fifty-seven Starred Questions (Nos. 434—490) were put down on the order paper out of which twenty-one were called. Original notices of Starred Questions Nos. 443, 448, 449, 453, 459, 463 and 483 were received in Hindi.

Seventeen Starred Questions (Nos. 434—439, 442—446, 448—450 and 452—454) were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions (including Starred Question Nos. 440, 441, 447 and 451 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-four Unstarred Questions (Nos. 805—882 and 884—889) were put down on the order paper. Unstarred Question No. 883 was transferred to the list of questions for the 27th August, 1959. Original notices of Unstarred Questions Nos. 846 and 867 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Atal Bihari Vajpayee and Uttamrao L. Patil regarding the reported statement of the Prime Minister of Ceylon with respect to the Ceylon Police action against Kerala demonstrators on the 10th August, 1959, in the precincts of the Indian High Commission at Colombo.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Annual Report of the Nahan Foundry Private Limited for the year 1957-58 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 639 of the Companies Act, 1956.

- (2) A copy of each of the certified Accounts of the Coir Board for the years 1955-56 and 1956-57, together with the Audit Reports thereon under sub-section (4) of Section 17 of the Coir Industry Act, 1953.
- (3) A copy of the Annual Report of the Employees' State Insurance Corporation for the year, 1958-59, along with the Revised Estimates for 1958-59 and Budget Estimates for 1959-60 under Section 36 of the Employees' State Insurance Act, 1948.
- (4) A copy of the Coal Mines Pithead Bath Rules, 1959, published in Notification No. S.O. 1711 dated the 1st August, 1959, under subsection (7) of Section 59 of the Mines Act, 1952.
- (5) A copy of Notification No. G.S.R. 896 dated the 1st August, 1959, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954 making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

5. Statement re: Government business

The Minister of Parliamentary Affairs made a statement regarding Government legislative and other business for the week commencing the 17th August, 1959.

6. Statement by Deputy Minister of Railways

The Deputy Minister of Railways made a statement regarding an accident to Kalka-Delhi-Howrah Mail on the 13th August, 1959, near Moghalsarai.

7. Calling attention to matter of urgent public importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Defence to the assistance rendered by the Indian Army to the people of Jammu and Kashmir during the recent floods.

The Minister of Defence made a statement in regard thereto.

8. Motion re: rise in the prices of Sugar

Shri Khushwaqt Rai moved the following motion:-

"That this House expresses its concern at the policy of the Government in regard to the distribution of sugar and urges upon the Government to take suitable steps to check the rise in the prices of sugar and profiteering by sugar interests."

Three amendments were moved by-

- (1) Shri Shibban Lal Saksena
- (2) Shri Braj Raj Singh
- (3) Shri D. R. Chavan

One substitute motion was moved by Shri Raghunath Singh.

The following members took part in the debate:-

- (1) Shri Braj Raj Singh
- (2) Shri Shibban Lal Saksena

- (3) Shri H. C. Heda
- (4) Shri S. M. Banerjee
- (5) Shri Banarsi Prasad Jhunjhunwala
- (6) Shri Kashi Nath Pandey
- (7) Shri Atal Bihari Vajpayee
- (8) Shri R. K. Khadilkar
- (9) Pandit Krishna Chandra Sharma
- (10) Shri Ajit Prasad Jain

Shri Khushwaqt Rai replied to the debate.

On the amendment moved by Shri Shibban Lal Saksena the House divided, Ayes 32; Noes 84. The amendment was accordingly negatived.

The other two amendments were also negatived.

The following substitute motion moved by Shri Raghunath Singh was adopted:—

"This House expresses its concern at the rise in the sugar prices and after taking note of the steps already taken by Government recommends that Government should take such further steps as are found necessary from time to time to check the rise in the prices of sugar and profiteering by sugar interests."

9. Private Members' Bills-Introduced

- The Backward Communities (Religious Protection) Bill, 1959, by Shri Prakash Vir Shastri.
- (2) The Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1959, (Amendment of section 24) by Shri Ajit Singh Sarhadi.
- (3) The Representation of the People (Amendment) Bill, 1959 (Amendment of sections 81, 82, 86 and 116-A and omission of sections 88 and 89) by Shri Ajit Singh Sarhadi.
- (4) The Code of Criminal Procedure (Amendment) Bill, 1959 (Amendment of section 488) by Shri Ajit Singh Sarhadi.
- (5) The Undue Delay and Presumption of Corruption Bill, 1959 by Shri Jhulan Sinha.
- (6) The Catholic Church Premises and Ecclesiastic Order (Restriction of Political Activity) Bill, 1959 by Shri T. B. Vittal Rao.
- (7) The Representation of the People (Amendment) Bill, 1959 (Insertion of new section 7A) by Shri T. B. Vittal Rao.

10. Extension of time for eliciting opinions on Bill

Sardar Amar Singh Saigal moved that the time appointed for eliciting opinions on the Sikh Gurdwaras Bill, 1958, be further extended up to the 15th February, 1960.

The motion was adopted.

11. Private Member's Bill-Motion for circulation-negatived

The Equal Remuneration Bill, 1957 by Shrimati Renu Chakravartty.

Discussion on the motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th September, 1959, moved by Shrimati Renu Chakravartty on the 1st May, 1959, continued.

The Abid Ali concluded his speech.

Shrimati Renu Chakravartty replied to the debate.

The motion was negatived.

12. Private Member's Bill- Under consideration

The Code of Criminal Procedure (Amendment) Bill, 1957 (Omission of sections 107, 109 and 110 and amendment of section 161) by Shri Jagdish Awasthi.

The motion for consideration of the Bill was moved by Shri Jagdish Awasthi.

The following members took part in the debate:-

- (1) Shri Sarjoo Pandey
- (2) Shri Mool Chand Jain
- (3) Shri T. C. N. Menon
- (4) Shri K. T. K. Tangamani
- (5) Shri Venketrao Sriniwasrao Naldurgker
- (6) Shri Prabhu Narain Singh
- (7) Shri B. N. Datar (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th August, 1959.)

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 17, 1959/Sravana 26, 1881 (Saka)

No. 297

1. Starred Questions

Forty-six Starred Questions (Nos. 491—536) were put down on the order paper out of which twenty-two were called. Original notices of Starred questions (Nos. 503, 511, 531 and 536) were received in Hindi.

Eighteen Starred Questions (Nos. 491—493, 496, 498 and 500—512) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 494, 495, 497 and 499 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and Thirty-five Unstarred Questions (Nos. 890—956 and 958—1025) were put down on the order paper. Unstarred Question No. 957 was transferred to the list of questions for the 27th August, 1959. Original notices of Unstarred Questions Nos. 902, 958—960, 962, 965, 966, 968, 969, 973, 975—977, 980, 981, 986—988, 998, 1004, 1005 and 1013 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Withdrawal of a Member

Shri M. Elias withdrew from the House for the day in accordance with the direction of the Speaker.

4. Papers laid on the Table

A copy of each of Notifications Nos. G.S.R. 863, 864 and 865 dated the 25th July, 1959 issued under the Agricultural Produce (Development and Warehousing) Corporations Act, 1956 was laid on the Table

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 13th August, 1959, Rajya Sabha had passed a motion referring the Prevention of Cruelty to Animals Bill, 1959, to a Joint Committee of the Houses consisting of 45 Members, 15 from Rajya Sabha, namely:—

- 1. Shrimati Lakshmi N. Menon
- 2. Shri Jai Narain Vyas
- 3. Dr. M. D. D. Gilder
- 4. Shri K. Madhava Menon
- 5. Shrimati Chandravati Lakhanpal

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- 6. Shri N. R. Malkani
- 7. Shri Amolakh Chand
- 8. Shri Tajamul Husain
- 9. Shri Onkar Nath
- 10. Shri V. C. Kesava Rao
- 11. Dr. H. N. Kunzru
- 12. Shri Lalji Pendse
- 13. Shri Dahyabhai V. Patel
- 14. Shri Niranjan Singh
- 15. Shrimati Rukmini Devi Arundale

and 30 from Lok Sabha and had recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of Members to be appointed by Lok Sabha to the said Joint Committee.

6. Statement re: Supplementary Demands for Grants for 1959-60

Shri Morarji Desai presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1959-60.

7. Calling attention to matter of Urgent Public Importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Commerce and Industry to the accumulation of stocks of tobacco in Andhra as a result of refusal by tobacco companies to buy tobacco.

The Minister of Commerce made a statement in regard thereto.

8. Summary of report of Governor of Kerala-Laid on the Table

Shri Govind Ballabh Pant laid on the Table a copy of the Summary by the Governor of Kerala of his report to the President on the situation in Kerala.

9. Government Resolution—under consideration

Shri Govind Ballabh Pant moved the following Resolution:-

"That this House approves the Proclamation issued by the President on the 31st July, 1959, under clause (1) of Article 356 of the Constitution in relation to the State of Kerala."

Two amendments and three substitute motions were ruled out of order.

(Lok Sabha adjourned at 2.10 P.M. and reassembled at 3.30 P.M.)

The following members took part in the debate:-

- (1) Shri Shripad Amrit Dange
- (2) Shri J. B. Kripalani
- (3) Shri M. R. Masani
- (4) Shri R. K. Khadilkar
- (5) Shri S. Easwara Iyer (Speech unfinished)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th August, 1959.)

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 19, 1959/Sravana 28, 1881 (Saka)

No. 298

1. Starred Questions

Fortyseven Starred Questions (Nos. 537-583) were put down on the order paper out of which twentyseven were called. Original notices of Starred Questions Nos. 555, 565 and 573 were received in Hindi.

Twentyone Starred Questions (Nos. 537—539, 542—544, 546, 547, 550—557 and 559—563) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 540, 541, 545, 548, 549 and 558 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninetytwo Unstarred Questions (Nos. 1026—1117) were put down on the order paper. Original notices of Unstarred Questions Nos. 1043, 1076, 1077, 1079—1082, 1085—1089 and 1097 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

A copy of each of Notification Nos. G.S.R. 908 and 909 dated the 8th August, 1959, was laid on the Table under sub-section (2) of Section 3 of the All India Services Act, 1951.

4. Messages from Rajya Sabha

Secretary reported three messages from Rajya Sabha that at its sitting held on the 17th August, 1959, Rajya Sabha had agreed without any amendment to the following Bills:—

- (1) The Road Transport Corporations (Amendment) Bill, 1959, passed by Lok Sabha on the 3rd August, 1959.
- (2) The State Bank of India (Amendment) Bill, 1959, passed by Lok Sabha on the 11th August, 1959.
- (3) The Banking Companies (Amendment) Bill, 1959, passed by Lok Sabha on the 12th Augus', 1959.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal presented the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions.

6. Presentation of Petition

Shri N. R. M. Swamy presented a petition signed by a petitioner relating to the Andhra Pradesh and Madras (Alteration of Boundaries) Bill, 1959.

7. Calling attention to matter of urgent public importance

Shri Raghunath Singh called the attention of the Minister of Home Affairs to two bomb explosions in Delhi, one near Chandani Chowk on the 10th August, 1959, resulting in injuries to eight persons and the other near Jama Masjid on the 14th August, 1959 resulting in the death of one person.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

8. Statement re: change in Government business

The Minister of Parliamentary Affairs made a statement regarding a change in Government legislative and other business for the current week.

9. Government Resolution-Under consideration

Discussion on the following Resolution moved on the 17th August, 1959, continued:—

"That this House approves the Proclamation issued by the President on the 31st July, 1959, under clause (1) of Article 356 of the Constitution in relation to the State of Kerala."

The following members took part in the debate:-

- (1) Shri S. Easwara Iyer
- (2) Shri A. M. Thomas
- (3) Shrimati Sucheta Kripalani
- (4) Shri Frank Anthony
- (5) Shri A. K. Gopalan
- (6) Shri Jawaharlal Nehru
- (7) Shri N. Siva Raj
- (8) Dr. M. S. Aney
- (9) H. H. Maharaja Pratap Keshari Deo
- (10) Shri Narendrabhai Nathwani
- (11) Shri Braj Raj Singh (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th August, 1959.)

M. N. KAUL, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 20, 1959/Sravana 29, 1881 (Saka)

No. 299

1. Starred Questions

Fortyeight Starred Questions (Nos. 584—631) were put down on the order paper out of which eighteen were called. Original notice of a Starred Question No. 611 was received in Hindi.

Sixteen Starred Questions (Nos. 584, 586—588, 590—600 and 608) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 585 and 589 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty Unstarred Questions (Nos. 1118—1197) were put down on the order paper. Original notices of Unstarred Questions Nos. 1160 and 1190 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of each of the following papers:-
 - (i) Audit Report, Defence Services, 1959 (including Report on the Appropriation Accounts of the Defence Services and the Commercial Appendix thereto for the year 1957-58), under Article 151(1) of the Constitution.
 - (ii) Appropriation Accounts of the Defence Services for the year 1957-58 and Commercial Appendix thereto.
- (2) A copy of the Report of the Indian Delegation to the 14th Session of the Contracting Parties to the General Agreement on Tariffs and Trade held in Geneva in May, 1959.
- (3) A copy of Notification No. S.O. 1737 dated the 8th August, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain further amendment to the Cotton Control Order, 1955.

4. Messages from Rajya Sabha

Secretary reported the following two messages from Rajya Sabha:-

- (i) That at its sitting held on the 18th August, 1959, Rajya Sabha had agreed without any amendment to the State Bank of India (Subsidiary Banks) Bill, 1959, passed by Lok Sabha on the 12th August, 1959.
- (ii) That at its sitting held on the 19th August, 1959, Rajya Sabha had agreed without any amendment to the Indian Electricity (Amendment) Bill, 1959, passed by Lok Sabha on the 5th August, 1959.

5. Report of Committee on absence of members from the sittings of the House

Shri Mulchand Dube presented the Fifteenth Report of the Committee on Absence of Members from the Sittings of the House and also laid on the Table a list showing names of members who were continuously absent from the sittings of the House for 15 days or more from the 1st April to the 9th May, 1959 during the Seventh Session.

6. Statement by Deputy Minister of External Affairs

The Deputy Minister of External Affairs made a statement correcting the statement made by her on the 10th August, 1959, regarding the situation in Pondicherry.

7. Government Resolution-Adopted

Discussion on the following Resolution moved on the 17th August, 1959, continued:—

"That this House approves the Proclamation issued by the President on the 31st July, 1959, under clause (1) of Article 356 of the Constitution in relation to the State of Kerala."

The following members took part in the debate:-

- (1) Shri Braj Raj Singh
- (2) Pandit Thakur Das Bhargava
- (3) Shri K. P. Kuttikrishnan Nair
- (4) Dr. K. B. Menon
- (5) Shri T. C. N. Menen
- (6) Shri Atal Bihari Vajpayee
- (7) Shri P. T. Punnoose
- (8) Shri V. P. Nayar.

Shri Govind Ballabh Pant replied to the debate.

On the Resolution the House divided, Ayes 270; Noes 38. The Resolution was accordingly adopted.

8. Government Bill—Passed

The Oil and Natural Gas Commission Bill, 1959

Shri Keshava Deva Malaviya concluded his speech in reply to the debate on the motion for consideration of the Bill and the amendment for reference of the Bill to a Select Committee, moved on the 12th August, 1959. The amendment for reference of the Bill to a Select Committee, moved by Shri Venketrao Sriniwasrao Naldurgker on the 12th August, 1959, was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3, 5, 7 to 18, 20 and 22 to 32 were adopted.

Clauses 4, 6, 19 and 21 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Keshava Deva Malaviya.

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill-Under consideration

The International Monetary Fund and Bank (Amendment) Bill, 1959

The motion for consideration of the Bill was moved by Shrimati Tarkeshwari Sinha and her speech was not concluded.

10. Government Bill-Introduced

The Central Excises and Salt (Amendment) Bill, 1959.

11. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Forty-first Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st August, 1959.)

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 21, 1959/Sravana 30, 1881 (Saka)

No. 300

1. Starred Questions

Forty Six Starred Questions (Nos. 632—676 and 110) were put down on the order paper out of which twenty two were called. Original notices of Starred Question Nos. 642, 651, 660 and 661 were received in Hindi.

Nineteen Starred Questions (Nos. 632—643, 645, 646, 649—653) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 644, 647 and 648 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty eight Unstarred Questions (Nos. 1198—1285) were put down on the order paper. Original notices of Unstarred Questions Nos. 1249—1253, 1257 and 1259 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Sarvashri S. C. Gupta and T. Nagi Reddy and Shrimati Parvathi M. Krishnan regarding the reported violation of air space over Calcutta by foreign military aircraft.

4. Papers laid on the Table

The following papers were laid on the Table:—

- A copy of a statement regarding revision of the construction schedule of the Bhakra Dam.
- (2) A copy of each of Notifications Nos. F. 12(5)/58 and F.12(41)/56 dated the 7th May, 1959, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Delhi Motor Vehicles Rules, 1940, published in Delhi Gazette.
- (3) A copy of Notification No. G.S.R. 922 dated the 8th August, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

- (4) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - G.S.R. No. 932 dated the 7th August, 1959, containing the Delhi Wheat and Wheat Products (Export Control) Order, 1959.
 - (ii) G.S.R. No. 934 dated the 9th August, 1959, making certain further amendment to the Manipur Foodgrains (Movement) Control Order, 1956.

5. Messages from Rajya Sabha

Secretary reported two messages from Rajya Sabha that at its sitting held on the 19th August, 1959, Rajya Sabha had agreed without any amendment to the following Bills:—

- The Employment Exchanges (Compulsory Notification of Vacancies) Bill, 1959, passed by Lok Sabha on the 4th August, 1959.
- (2) The Public Wakfs (Extension of Limitation) Bill, 1959, passed by Lok Sabha on the 7th August, 1959.

6. Statement re: change in Government Business

The Minister of Parliamentary Affairs made a statement regarding a change in the Government business for the current week.

7. Motion re: Forty-first Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:-

"That this House agrees with the Forty-first Report of the Business Advisory Committee presented to the House on the 20th August, 1959."

The motion was adopted.

8. Discussion on matter of urgent public importance

Dr. Ram Subhag Singh raised a discussion on the situation arising out of rise in foodgrains prices in the country with special reference to West Bengal where levy and price control on rice had been withdrawn.

The following members took part in the debate:-

- (1) Shrimati Renu Chakravartty
- (2) Shri Mahavir Tyagi
- (3) Shri Surendranath Dwivedy
- (4) Shri N. R. Ghosh
- (5) Shri Tridib Kumar Chaudhuri
- (6) Shri Upendranath Barman (Speech unfinished).

The discussion was not concluded.

9. Motion re: Forty-seventh Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:-

"That this House agrees with the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th August, 1959."

The motion was adopted.

10. Private Member's Resolution-Withdrawn

Shri Ram Krishan Gupta concluded his speech on the following Resolution moved by him on the 7th August, 1959:—

"This House recommends that in order to check tax-evasion and increase national income, the banks be nationalised."

An amendment was moved by Shri Prabhat Kar.

The following members took part in the debate:-

- (1) Shri Prabhat Kar
- (2) Shri S. R. Damani
- (3) Shri Prabhu Narain Singh
- (4) Shri G. D. Somani
- (5) Raja Mahendra Pratap
- (6) Shri Rameshwar Tantia
- (7) Shri Mool Chand Jain
- (8) Shri K. R. Achar
- (9) Shri Ranbir Singh Chaudhuri
- (10) Shri B. R. Bhagat.

Shri Ram Krishan Gupta replied to the debate.

The amendment was negatived.

The Resolution was withdrawn by leave of the House.

11. Private Member's Resolution—under consideration

Shri Atal Bihari Vajpayee moved the following Resolution:-

"This House is of opinion that Government should refer the Tibetan issue to the United Nations."

Shri Braj Raj Singh commenced his speech on the Resolution which was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 22nd August, 1959).

LOK SABNA

BULLETIN-PART I

[Brief Record of Proceedings]

Saturday, August 22, 1959/Sravana 31, 1881 (Saka)

No. 361

1. Starred Questions

Thirty-two Starred Questions (Nos. 677—708) were put down on the order paper out of which twenty-eight were called. Original notices of Starred Questions Nos. 685 and 692 were received in Hindi.

Sixteen Starred Questions (Nos. 677, 680—683, 685, 686, 688, 689, 691, 695, 696, 699, 700, 702 and 704) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 678, 679, 684, 687, 690, 692—694, 697, 698, 701 and 703 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninety-one Unstarred Questions (Nos. 1286—1376) were put down on the order paper. Original notices of Unstarred Questions Nos. 1336—1338, 1340—1343, 1345, 1350 and 1351 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary Reference

The Prime Minister, Shri Jaipal Singh and the Speaker made references to the passing away of Shri Fazl Ali, Governor of Assam.

Thereafter members stood in silence for a minute as a mark of respect.

4. Statement by Minister of Irrigation and Power

The Minister of Irrigation and Power made a statement regarding the damage caused by accident on the 21st August, 1959 to the hoist chamber of a tunnel at the Bhakra Dam.

5. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri T. Nagi Reddy and T. C. N. Menon regarding the damage caused by accident on the 21st August, 1959 to the hoist chamber of a tunnel at the Bhakra Dam.

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
 - (i) Supplementary Statement Seventh Session, 1959. No. V.
 - (ii) Supplementary Statement Sixth Session, 1958.No. IX.
 - (iii) Supplementary Statement Fifth Session, 1958. No. XII.
 - (iv) Supplementary Statement Fourth Session, 1958. No. XXI.
 - (v) Supplementary Statement Second Session, 1957. No. XXVII.
- (2) A copy of Notification No. G.S.R. 915 dated the 8th August, 1959, under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendment to the Central Excise Rules, 1944.
- (3) A copy of the Customs and Central Excise Duties Export Drawback (General) Rules, 1959, published in Notification No. G.S.R. 917 dated the 8th August, 1959, under sub-section (4) of Section 43B of the Sea Customs Act. 1878 and Section 38 of the Central Excises and Salt Act, 1944.

7. Statement τe : Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government Legislative and other business for the week commencing the 24th August, 1959.

8. Government Bill-Passed.

The International Monetary Fund and Bank (Amendment) Bill, 1959.

Shrimati Tarkeshwari Sinha concluded her speech on the motion for consideration of the Bill moved on the 20th August, 1959.

The following members took part in the debate; -

- (1) Shri Surendra Mahanty
- (2) Shri T. Nagi Reddy
- (3) Shri M. Shankaraiya.

Shrimati Tarkeshwari Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Tarkeshwari Sinha.

The motion was adopted and the Bill was passed.

9. Discussion on Matter of Urgent Public Importance.

Discussion on the situation arising out of rise in foodgrains prices in the country with special reference to West Bengal where levy and price control on rice had been withdrawn, raised by Dr. Ram Subhag Singh on the 21st August, 1959, continued.

The following members took part in the debate:-

- (1) Shri Upendranath Barman
- (2) Shri Purushottamdas R. Patel
- (3) Shri Liladhar Kotoki
- (4) Shri Vutukuru Rami Reddy
- (5) Shri Ram Sewak Yadav
- (6) Shri Bibhuti Mishra
- (7) Shri Surendra Mahanty
- (8) Sardar Amar Singh Saigal
- (9) Dr. A. Krishnaswami
- (10) Shri Harish Chandra Mathur
- (11) Shri G. S. Musafir.

Shri Ajit Prasad Jain replied to the debate.

10. Half-an-hour Discussion on Matters arising out of Answer to a Question.

Shri Harish Chandra Mathur raised a half-an-hour discussion on points arising out of the answer given on the 12th August, 1959 to Starred Question No. 340 regarding Hydrogenated Oils.

Shri D. P. Karmarkar replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th August, 1959.)

M. N. KAUL.

Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 24, 1959/Bhadra 2, 1881 (Saka)

No. 302

1. Starred Questions

Sixty-one Starred Questions (Nos. 709-769) were put down on order paper out of which Twenty-one were called. Original notices of Starred Questions Nos. 723, 726, 729, 730, 760 and 762 were received in Hindi.

Sixteen Starred Questions (Nos. 710, 711, 713-715, 718-723 and 725-729) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 709, 712, 716, 717 and 724 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-nine Unstarred Questions (Nos. 1377 and 1379—1456) were put down on the order paper. Unstarred Question No. 1378 was transferred to the list of questions for the 31st August, 1959. Original notices of Unstarred Questions Nos. 1420-1422, 1428, 1448 and 1449 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Elections in Kerala addressed to the Minister Law was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:-

- by 20 Delhi School Teachers.
- (i) Situation arising out of hunger strike Notices by Sarvashri S. M. Banerjee, Chintamani Panigrahi, Atal Bihari Vajpayee and Hem Barua.
- (ii) Restrictions reported to have been im- Notice by Shri Atal Bihari Vajpayee. posed by Chinese authorities on Indian residents in Tibet as also the entry of Indian pilgrims into Tibet.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of 'Plan Resources and Outlay-a Review'.
- (2) A copy of each of the following papers:—
 - Report of the Coal Price Revision Committee on the Bengal-Bihar Coalfields and the Outlying Coalfields (other than Assam and Andhra Pradesh).
 - (ii) Decisions of the Government of India on the recommendations contained in the above report.
- (3) A copy of the Statement of cases in which the lowest tenders have not been accepted by the India Store Department London, during the half-year ending the 30th June, 1959.
- (4) A copy of the Annual Report of the Registrar of Newspapers for India for the year 1958.
- (5) A copy of Administrative Report on the Working of the Central Silk Board for the financial year 1958-59.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 21st August, 1959, Rajya Sabha had agreed without any amendment to the Waki (Amendment) Bill, 1959, passed by Lok Sabha on the 11th August, 1959.

7. Statement by Minister of Irrigation and Power

The Minister of Irrigation and Power made a further statement regarding the damage caused by accident on the 21st August, 1959, to the hoist chamber of a tunnel at the Bhakra Dam.

8. Statement re: Demands for Excess Grants for 1956-57 (Himachal Pradesh)

Shri B. Gopala Reddi presented a statement showing Demands for Excess Grants in respect of the Government of Himachal Pradesh for 1956-57 (1st April, 1956 to 31st October, 1956).

9. Statement re: Demand for Excess Grant for 1956-57 (Delhi)

Shri B. Gopala Reddi presented a statement showing Demand for Excess Grant in respect of the Government of Delhi State for 1956-57 (1st April, 1956 to 31st October, 1956).

10. Statement re: Supplementary Demands for Grants for 1959-60 (Kerala)

Shri B. Gopala Reddi presented a statement showing Supplementary Demands for Grants for expenditure of the Government of Kerala for the year 1959-60.

11. Calling Attention to Matter of Urgent Public Importance

Shri Prafulla Chandra Borooah called the attention of the Minister of Defence to the reported presence recently of Chinese sub-marines off the West Coast of Kerala.

Th Minister of Defence made a statement in regard thereto.

12. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shrimati Lalita Rajya Laxmi . 10th March to 7th May, 1959 (Seventh Session).
- (2) Sardar Baldev Singh

 9th April to 9th May, 1959 (Seventh Session) and 3rd August to 30th August, 1959 (Eighth Session).
- (3) Shri Fatehsinhrao Pratapsinhrao 3rd August to 11th September, 1959 (Eighth Gaekwad.
- (4) Shri Lachman Singh. 13th August to 11th September, 1959 (Eighth Session).
- (5) Shri Rajendra Singh

 13th August to 11th September, 1959
 (Eighth Session).
- (6) Shri V. N. Swami 3rd August to 11th September, 1959 (Eighth Session).
- (7) Shri Hirendra Nath Mukerjee 3rd August to 18th August, 1959 (Eighth Session).

13. Statement re: Additional Items of Business

The Minister of Parliamentary Affairs made a statement regarding additional items of Government legislative and other business to be taken up during the current week.

14. Government Bill Introduced

The Kerala Local Authorities Laws (Amendment) Bill, 1959.

15. Demands for Excess Grants 1956-57

The following Demands for Excess Grants in respect of the Budget (General) for 1956-57 were voted in full:—

Number of Demand	Name of Demand	Amount of Excess Demand
	I. EXPENDITURE MET FROM REVENUE	Rs.
25 .	Miscellaneous Expenditure under the Ministry of External	
	Affairs	1,45,121
47	Ministry of Health	1,733
54	Police	35,12,949
56	Privy Purses and allowances of Indian Rulers	88,775
57A	Laccadivi, Minicoy and Amindivi Islands	55,398
64	Broadcasting	23,94,460
89	Other Organisations under the Ministry of Production	66,30,638
102	Supplies	4,28,827
103	Other Civil Works	6,52,33,504
106	Department of Atomic Energy	2,953
	II. EXPENDITURE MET FROM CAPITAL	
135	Other Capital Outlay of the Ministry of Irrigation and Power	28,90,218
		[P.T.O.

16. Statement by Minister of Revenue and Civil Expenditure

The Minister of Revenue and Civil Expenditure made a statement regarding the receipt by Government of the Report of the Pay Commission.

17. Supplementary Demands for Grants for 1959-60

The following Supplementary Demands for Grants in respect of the Budget (General) for 1959-60 were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
-	I. EXPENDITURE MET FROM REVENUE: (Ministry of Commerce and Industry).	Rs.
2	Industries . (Ministry of External Affairs).	1,34,000
18	External Affairs (Ministry of Rehabilitation).	10,00,000
73	Expenditure on Displaced persons and Minorities .	3,77,92,000
	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES: (Ministry of Commerce and Industry).	
107	Capital Outlay of the Ministry of Commerce and Industry . (Ministry of Food and Agriculture)	13,50,000
121	Other Capital Outlay of the Ministry of Food and Agriculture	83,00,000
130	Capital Outlay of the Ministry of Steel, Mines and Fuel	. 2,25,000

18. Government Bill-Under Consideration

The Central Excises and Salt (Amendment) Bill, 1959.

The motion for consideration of the Bill was moved by Shri B. Gopala Reddi.

The following members took part in the debate:-

- (1) Shri T. C. N. Menon
- (2) Shri Naushir Bharucha
- (3) Dr. M. S. Aney
- (4) Shri Keshava Deva Malaviya

Shri B. Gopala Reddi commenced his speech in reply to the debate, which was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th August, 1959.)

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, August 25, 1959/Bhadra 3, 1881 (Saka)

No. 303

1. Starred Questions

Forty-one Starred Questions (Nos. 770—810) were put down on the order paper out of which twenty-nine were called. (Original notices of Starred Questions Nos. 779, 784, 786, 797 and 807 were received in Hindi.)

Twenty-three Starred Questions (Nos. 770—779, 781, 782, 784, 785, 787, 789, 791—796 and 798) were orally answered and supplementary questions were asked on twenty-two of them. Replies to the remaining questions (including Starred Questions Nos. 780, 783, 786, 788, 790 and 797 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and ten Unstarred Questions (Nos. 1457—1565 and 1567) and a statement to be laid by the Minister of Health correcting the reply given to part (a) of Unstarred Question No. 3301 on the 20th April, 1959 were put down on the order paper. Original notices of Unstarred Questions 1509, 1510, 1512, 1516, 1519, 1520, 1527, 1541, 1555, 1558, 1563 and 1564 were received in Hindi. Replies to Unstarred Questions and the statement by the Minister of Health referred to above were laid on the Table.

3. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions.

4. Presentation of Petitions

Shri T. N. Viswanatha Reddy presented the following petitions:-

- (i) A petition signed by a petitioner regarding accidents at railway level crossings.
- (ii) A petition signed by a petitioner relating to amendment of the Indian Arms Rules, 1951.

5. Statement by Deputy Minister of Irrigation and Power

The Deputy Minister of Irrigation and Power made a statement correcting the reply given on the 17th August, 1959 to a Supplementary by Shri Radha Raman on Starred Question No. 496 regarding Power Units at Bhakra.

6. Government Bills-Introduced

- (1) The Appropriation (No. 4) Bill, 1959.
- (2) The Appropriation (No. 5) Bill, 1959.
- (3) The Appropriation (No. 6) Bill, 1959.

7. Government Bills-Passed

(i) The Central Excises and Salt (Amendment) Bill, 1959

Shri B. Gopala Reddi concluded his speech in reply to the debate on the motion for consideration of the Bill moved on the 24th August, 1959.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. Gopala Reddi.

The following members took part in the debate:-

- (1) Shri T. C. N. Menon
- (2) Shri T. N. Viswanatha Reddy
- (3) Shri B. Gopala Reddi.

The motion was adopted and the Bill was passed.

(ii) The Kerala Local Authorities Laws (Amendment) Bill. 1959

The motion for consideration of the Bill was moved by Shrimati Violet Alva.

The following members took part in the debate:-

- (1) Shri T. C. Menon
- (2) Shri K. R. Achar
- (3) Shri Chapalakanta Bhattacharyya
- (4) Shri K. P. Kuttikrishnan Nair
- (5) Shri B. C. Kamble

Shrimati Violet Alva replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula, the Long Title and the Preamble were also adopted.

The motion that the Bill be passed was moved by Shrimati Violet Alva.

The motion was adopted and the Bill was passed.

8. Motion re: Joint Committee on Government Bill-Under Consideration

The Prevention of Cruelty to Animals Bill, 1959

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri M. V. Krishnappa.

The following members took part in the debate:-

- (1) Shri Naushir Bharucha
- (2) Shri Ramji Verma
- (3) Shri Ranbir Singh Chaudhuri
- (4) Shri Diwan Chand Sharma
- (5) Shri K. K. Warior

The discussion was not concluded.

9. Motion re: Report of Sanskrit Commission

Discussion on the following motion by Shri Shraddhakar Supakar and the amendment thereto, moved on the 5th May, 1959, continued:—

"That this House takes note of the Report of the Sanskrit Commission, 1956-57, laid on the Table of the House on the 28th November, 1958."

The following members took part in the debate:-

- (1) Pandit Thakur Das Bhargava
- (2) Pandit Jwala Prasad Jyotishi
- (3) Shri Mulchand Dube
- (4) Shri Brai Rai Singh
- (5) Shrimati Sahodra Bai Rai
- (6) Dr. K. L. Shrimali

The amendment moved by Shri Atal Bihari Vajpayee on the 5th May, 1959, was withdrawn by leave of the House.

The motion was adopted.

10. Presentation of Petition

Shri T. N. Viswanatha Reddy presented a petition signed by two petitioners relating to the Andhra Pradesh and Madras (Alteration of Boundaries) Bill, 1959.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th August, 1959.)

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 27, 1959/Bhadra 5, 1881 (Saka)

No. 304

1. Starred Questions

Fifty-five Starred Questions (Nos. 811—865) were put down on the order paper out of which thirty-two were called. Original notices of Starred Questions Nos. 823, 840, 841, 844 and 855 were received in Hindi.

Twenty-three Starred Questions (Nos. 811—824, 827, 828, 830, 831, 833, 837, 840, 841 and 843) were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions (including Starred Questions Nos. 825, 826, 829, 832, 834—836, 838 and 839 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and three Unstarred Questions (Nos. 1568—1618 and 1620—1671) were put down on the order paper. Unstarred Question No. 1619 was transferred to the list of questions for the 4th September, 1959. Original notices of Unstarred Questions Nos. 1618, 1624, 1627, 1628, 1633 and 1646—1648 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Maulana Azad Medical College, New Delhi addressed to the Minister of Health was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Appropriation Accounts (Civil), 1957-58 (including proforms commercial accounts) and the Audit Report, 1959, under Article 151(1) of the Constitution.
- (2) A copy of the Navy (Authorised Deductions) Regulations, 1959, published in Notification No. S.R.O. 227 dated the 22nd August, 1959, under Section 185 of the Navy Act, 1957.

(3) A copy of Notification No. S.R.O. 228 dated the 22nd August, 1959, making certain amendments to the Indian Reserve Forces Rules, 1925.

5. Presentation of petition

Shri T. N. Vishwanatha Reddy presented a petition signed by a petitioner relating to amendment of the Indian Arms Rules, 1951.

6. Government Bills-Introduced

- (1) The Government Savings Banks (Amendment) Bill, 1959.
- (2) The Government Savings Certificates Bill, 1959.
- (3) The Public Debt (Amendment) Bill, 1959.

Government Bills—Passed

(i) The Appropriation (No. 4) Bill, 1959

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

(ii) The Appropriation (No. 5) Bill, 1959 to

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

(iii) The Appropriation (No. 6) Bill, 1959

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

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8. Motion re: Joint Committee on Government Bill-Adopted

The Prevention of Cruelty to Animals Bill, 1959

Discussion on the motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses, moved on the 25th August, 1959, continued.

The following members took part in the debate:-

- (1) Shri Chapalakanta Bhattacharyya
- (2) Shri C. Nanjappan
- (3) Sardar Amar Singh Saigal
- (4) Seth Achal Singh
- (5) Shri T. R. Neswi
- (6) Shrimati Sahodra Bai Rai
- (7) Shri S. M. Banerjee
- (8) Shri Shree Narayan Das

Shri M. V. Krishnappa replied to the debate.

The motion was adopted as follows:-

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to prevent the infliction of unnecessary pain or suffering on animals and for that purpose to amend the law relating to the prevention of cruelty to animals, made in the motion adopted by Rajya Sabha at its sitting held on the 13th August, 1959 and communicated to this House on the 17th August, 1959 and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

Pandit Thakur Das Bhargava, Shri M. L. Dwivedi, Shri Masuriya Din, Shri Har Prasad Singh, Shri K. G. Wodeyar, Shrimati Mafida Ahmed, Shrimati Subhadra Joshi, Shri Chapalakanta Bhattacharyya, Kumari Mothey Veda Kumari, Shri C. R. Narasimhan, Shri M. K. Jinachandran, Shri Kanhaiyalal Khadiwala, Shri Mohanlal Bakliwal, Shri Inder J. Malhotra, Shri Laxmanrao Shrawamji Bhatkar, Shri Akbarbhai Chavda, Shri Anirudha Sinha, Shri Chandramani Lal Choudhry, Shri K. S. Ramaswamy, Shrimati Uma Nehru, Shri T. C. N. Menon, Shri Baishnab Charan Mullick, Shri Jagdish Awasthi, Shri Amjad Ali, Shri Kamal Singh, Shri Balasaheb Salunke, Shri Atal Bihari Vajpayee, Shri Prakash Vir Shastri, Dr. Sushila Nayar and Shri S. K. Patil."

9. Supplementary Demands for Grants for 1959-60 (Kerala)

Discussion on the Supplementary Demands for Grants in respect of Kerala State for 1959-60 commenced.

Three cut motions—of which one was on Demand No. XI and two on Demand No. XV—were moved.

One cut motion was ruled out of order.

The discussion was not concluded.

10. Motion re: Fourteenth Report of Law Commission

Shri Ram Krishan Gupta moved the following motion:-

"That this House takes note of the Fourteenth Report of the Law Commission on the Reform of Judicial Administration (Volumes I & II) laid on the Table of the House on the 25th February, 1959."

One amendment was moved by Shri Nemi Chandra Kasliwal,

The following members took part in the debate:-

- (1) Shri Nemi Chandra Kasliwal
- (2) Shri T. C. N. Menon
- (3) Shri Chapalakanta Bhattacharyya
- (4) Shri Subiman Ghose
- (5) Pandit Mukat Behari Lal Bhargava
- (6) Shri B. C. Kamble
- (7) Pandit Krishna Chandra Sharma
- (8) Shri Naushir Bharucha (Speech unfinished)

The discussion was not concluded.

11. Intimation re: arrest and release of Members

The Deputy Speaker informed Lok Sabha that he had received a telegram dated the 25th August, 1959, from the Sub-Divisional Magistrate, Chinsurah, Hooghly, intimating that Sarvashri Prabhat Kar and K. T. K. Tangamani were arrested under West Bengal Security Act and released on the 25th August, 1959 on Police report.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th August, 1959.)

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 28, 1959/Bhadra 6, 1881 (Saka)

No. 305

1. Starred Questions

Forty-eight Starred Questions (Nos. 866—913) were put down on the order paper out of which twenty-seven were called. Original notice of Starred Question No. 887 was received in Hindi.

Twenty Starred Questions (Nos. 866—870, 872—874, 876—878, 880, 882, 883, 886—889, 891 and 892) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 871, 875, 879, 881, 884, 885 and 890 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-two Unstarred Questions (Nos. 1672—1733) were put down on the order paper. Original notices of Unstarred Questions Nos. 1703, 1708—1712, 1714 and 1725 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Four Short Notice Questions, three addressed to the Prime Minister regarding (i) occupation of Ladakhi Territory by Chinese Forces; (ii) Chinese Propaganda about Bhutan and Sikkim; and (iii) Pakistan President's meeting with Prime Minister and the fourth addressed to the Minister of Labour and Employment regarding Gorakhpur Labour Organisation, were asked. These were orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions

The Speaker withheld his consent to the moving of the following five adjournment motions given notice of by the members shown against them:—

(i) Reported entry of Chinese troops into Indian territory and exchange of fire between Chinese forces and Indian border pickets in NEFA. Notices by Sarvashri Hem Barua, Narayan Ganesh Goray, Braj Raj Singh, Harish Chandra Sharma and Atal Bihari Vajpayee.

(ii) Alleged probing by Chinese Notice by Shri B. C. Kamble.

(ii) Alleged probing by Chinese forces of India's defences and the attitude of Government in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of each of the following papers:-
 - (i) Annual Report of the Ashoka Hotels Limited for the year ended 30th September, 1958 along with the Audited Accounts, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (ii) Review by Government on the above Report.
- (2) A copy of each of the following papers:-
 - (i) Annual Report of the Heavy Electricals Private Limited for the year 1957-58 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (ii) Review by Government on the above Report.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the International Monetary Fund and Banks (Amendment) Bill, 1959 passed by Lok Sabha on the 22nd August, 1959.

7. Calling attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Finance to the reported recommendations of the Pay Commission and the delay apprehended in Government's decision thereon.

The Minister of Finance made a statement in regard thereto.

8. Motion re: policy of Government in regard to Public Borrowing

Shri Arun Chandra Guha moved the following motion:-

"Fhat this House takes note of the policy of the Government in regard to public borrowing and urges upon the Government to bring necessary legislation regulating its borrowing power as envisaged in article 292 of the Constitution."

The following members took part in the debate:-

- (1) Shri Radheshyam Ramkumar Morarka
- (2) Shri N. R. M. Swamy.

The discussion was not concluded.

Motion re: Forty-eighth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:-

"That this House agrees with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th August, 1959."

The motion was adopted.

10. Private Members' Bills-introduced

- (1) The Transport Co-ordination Bill, 1959 by Shri Jhulan Sinha.
- (2) The Industrial Disputes (Amendment) Bill, 1959 (Amendment of section 3) by Shri Ram Krishan Gupta.
- (3) The Co-operative Societies (for Union Territories) Bill, 1959 by Shri Arjun Singh Bhadauria.

11. Private Members' Bills-negatived

(i) The Code of Criminal Procedure (Amendment) Bill, 1957 (Omission of sections 107 109, and 110 and amendment of section 161) by Shri

Jagdish Awasthi

Discussion on the motion for consideration of the Bill moved by Shri Jagdish Awasthi on the 14th August, 1959, continued.

Shri B. N. Datar concluded his speech.

Shri Jagdish Awasthi replied to the debate.

The motion for consideration was negatived.

(ii) The States Reorganisation (Amendment) Bill, 1958 (Amendment of section 51) by Shri S. Easwara Iyer

The motion for consideration of the Bill was moved by Shri S. Easwara Iyer.

The following members took part in the debate:-

- (1) Shri Diwan Chand Sharma
- (2) Shri Nemi Chandra Kasliwal
- (3) Shri K. R. Achar
- (4) Shri T. C. N. Menon
- (5) Pandit Mukat Behari Lal Bhargava
- (6) Shri M. K. Jinachandran
- (7) Shri V. Eacharan
- (8) Shri B. N. Datar.

Shri S. Easwara Iyer replied to the debate.

On the motion for consideration the House divided, Ayes 10; Noes 94. The motion for consideration was accordingly negatived.

12. Private Member's Bill-under consideration

The Mirzapur Stone Mahal (Amendment) Bill, 1958, (Amendment of section 3) by Shri Raghunath Singh

The motion for consideration of the Bill was moved by Shri Raghunath Singh and his speech was not concluded.

13. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Forty-second Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 29th August, 1959.)

BULLETIN-PART I

[Brief Record of Proceedings]

Saturday, August 29, 1959/Bhadra 7, 1881 (Saka)

No. 306

1. Starred Questions

Forty-seven Starred Questions (Nos. 914—960) were put down on the order paper out of which twenty three were called. Original notices of Starred Questions Nos. 923, 929, 931, 942, 953 and 960 were received in Hindi.

Eighteen Starred Questions (Nos. 914—928, 930, 935 and 936) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 929 and 931—934 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-five Unstarred Questions (Nos. 1734—1808) were put down on the order paper. Original notices of Unstarred Questions Nos. 1767, 1772, 1773, 1775, 1776, 1783 and 1786—1788 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Withdrawal of Members

Sarvashri S. M. Banerjee, Jagdish Awasthi, Braj Raj Singh and Prabhu Narain Singh withdrew from the House for the day in accordance with the direction of the Speaker.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report of the Damodar Valley Corporation for the year 1957-58 along with the Audited Accounts, under sub-section (5) of Section 45 of the Damodar Valley Corporation Act, 1948.
- (2) A copy of Annual Report of the National Co-operative Development and Warehousing Board for the year 1957-58 along with the Audited Accounts for the years 1956-57 and 1957-58, under sub-section (3) of Section 15 and sub-section (4) of Section 41 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.

{P.T.O.

- (3) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. No. 951 dated the 17th August, 1959 making certain further amendment to the West Bengal Rice (Movement Control) Order, 1958.
 - (ii) G.S.R. No. 971 dated the 22nd August, 1959 making certain further amendment to the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959.

5. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 31st August, 1959.

6. Motion re: Forty-Second Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:-

"That this House agrees with the Forty-Second Report of the usiness Advisory Committee presented to the House on the 28th August, 1959."

The motion was adopted.

7. Supplementary Demands for Grants for 1959-60 (Kerala)

Discussion on the Supplementary Demands for Grants in respect of Kerala State for 1959-60 concluded.

All the cut motions moved on the 27th August, 1959 were negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demond	Amount of Supple- mentary Demand	
XI	Elections	Rs. 15,00,00 o	
xv	Police	2,76,400	
XVII	Education	9,300	
XXV	Miscellaneous Departments	100	
XXXIV	Construction of Irrigation, Navigation, Embankment and Drainage Works (Non-Commercial)	42,300	
XXXVIII Capital Account of Civil Works outside the Revenue Account			
XLIV Loans and Advances by State Government			

8. Motion re: Policy of Government in regard to Public Borrowing

Discussion on the following motion moved by Shri Arun Chandra Guha on the 28th August, 1959, continued:—

"That this House takes note of the policy of the Government in regard to public borrowing and urges upon the Government to bring necessary legislation regulating its borrowing power as envisaged in article 292 of the Constitution."

The following members took part in the debate:-

- (1) Shri Naushir Bharucha
- (2) Shri Chintamani Panigrahi
- (3) Shri Sinhasan Singh
- (4) Shri Banarsi Prasad Jhunjhunwala
- (5) Shri Morarji Desai

Shri Arun Chandra Guha replied to the debate.

The motion was withdrawn by leave of the House.

9. Motion re: Report of National Small Industries Corporation

Shri Harish Chandra Mathur moved the following motion:-

"That this House takes note of the Third Annual Report of the National Small Industries Corporation Private Limited for the year 1957-58, laid on the Table of the House on the 27th April, 1959."

The following members took part in the debate:-

- (1) Shri Chintamani Panigrahi
- (2) Shri H. C. Heda
- (3) Shri Ajit Singh Sarhadi
- (4) Shri Banarsi Prasad Jhunjhunwala
- (5) Shri S. R. Damani
- (6) Shri Mulchand Dube
- (7) Shri Manubhai Shah

Shri Harish Chandra Mathur replied to the debate.

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Monday, the 31st August, 1959.)

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 31, 1959/Bhadra 9, 1881 (Saka)

No. 307

1. Starred Questions

Fifty Starred Questions (Nos. 961—1010) were put down on the order paper out of which twenty-five were called. Original notices of Starred Questions Nos. 974, 986, 987, 988, 990, 992 and 1003 were received in Hindi.

Eighteen Starred Questions (Nos. 962—970, 972, 974—976, 979, 980, 982, 984 and 985) were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions (including Starred Questions Nos. 961, 971, 973, 977, 978, 981 and 983 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninety-two Unstarred Questions (Nos. 1809—1900) were put down on the order paper. Original notices of Unstarred Questions Nos. 1858, 1860, 1862—1864, 1878, 1879, 1885—1887, 1893, 1894 and 1895 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. G.S.R. 936 dated the 15th August, 1959, under sub-section (2) of Section 13 of the Central Sales Tax Act, 1956, making certain further amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957.
- (2) A copy of each of the following rules under sub-section (3) of Section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958:—
 - (i) The Supreme Court Judges (Travelling Allowance) Rules, 1959 published in Notification No. G.S.R. 844 dated the 25th July, 1959.
 - (ii) The Supreme Court Judges Rules, 1959 published in Notification No. 935 dated the 15th August, 1959.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Tarkeshwari Sinha.

The motion was adopted and the Bill was passed.

9. Motion re: Fourteenth Report of the Law Commission

Discussion on the following motion by Shri Ram Krishan Gupta and the amendment thereto, moved on the 27th August, 1959, continued:—

"That this House takes note of the Fourteenth Report of the Law Commission on the Reform of Judicial Administration (Volumes I & II) laid on the Table of the House on the 25th February, 1959."

The following members took part in the debate:-

- (1) Shri Naushir Bharucha
- (2) Shri Harish Chandra Mathur
- (3) Shri Raghubir Sahai
- (4) Shri N. R. M. Swamy
- (5) Shri Khushwaqt Rai
- (6) Shri Jaswantraj Mehta
- (7) Shri Braj Raj Singh
- (8) Shri Kalika Singh
- (9) Shri Shibban Lal Saksena
- (10) Shri Satyendra Narayan Sinha
- (11) Shri Diwan Chand Sharma
- (12) Shri Mulchand Dube
- (13) Shri Shree Narayan Das
- (14) Shri B. N. Datar (Speech unfinished).

The discussion was not concluded.

10. Statement re: Changes in Government Business

The Minister of Parliamentary Affairs made a statement regarding certain changes in the Government business for the current week.

11. Half-An-Hour Discussion on Matters Arising out of Answer to a Question

Shri K. T. K. Tangamani raised a half-an-hour discussion on points arising out of the answer given on the 13th August, 1959 to Starred Question No. 381 regarding Post-Matric Scholarships to Scheduled Castes, Scheduled Tribes and other Backward Classes.

Dr. K. L. Shrimali replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st September, 1959.)

M. N. KAUL,

Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, September 1, 1959/Bhadra 10, 1881 (Saka)

No. 308

Starred Questions.

Forty-two Starred Questions (Nos. 1011—1052) were put down on the order paper out of which fourteen were called. Original notice of Starred Question No. 1018 was received in Hindi.

Twelve Starred Questions (Nos. 1011, 1012, 1014—1021, 1023 and 1037) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1013 and 1022 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions.

Seventy-two Unstarred Questions (Nos. 1901-1972) were put down on the order paper. Original notices of Unstarred Questions Nos. 1946, 1949—1951, 1954, 1955 and 1965 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question.

The reply to a Short Notice Question regarding impending closure of Hotel Cecil, Delhi addressed to the Minister of Labour and employment was laid on the Table the questioner being absent.

4. Adjournment Motions.

The Speaker postponed till the 2nd September, 1959 his decision on the admissibility of seven adjournment motions given notice of by the following members regarding the reported resignation of the Chief of Staff, Indian Army, to be followed by the resignations of the Chiefs of Staff of the Indian Air Force and Indian Navy:—

Sarvashri J. B. Kripalani, Asoka Mehta, Narayan Ganesh Goray, Khushwaqt Rai, Hem Barua, S. M. Banerjee, Prakash Vir Shastri, Surendra Mahanty, Shraddhakar Supakar, S. C. Gupta and Tridib Kumar Chaudhuri.

5. Statement by Minister of Irrigation and Power.

The Minister of Irrigation and Power made a statement on the breach in the Navigation Canal of the Damodar Valley Corporation, in the Howrah-Hooghly area of West Bengal.

6. Government Bill-Passed

The Kerala Appropriation Bill, 1959.

The motion for consideration of the Bill was moved by Shrimati Tarke-shwari Sinha.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Tarkeshwari Sinha.

The motion was adopted and the Bill was passed.

7. Motion re: Fourteenth Report of the Law Commission

Discussion on the following motion by Shri Ram Krishan Gupta and the amendment thereto, moved on the 27th August, 1959, continued:—

"That this House takes note of the Fourteenth Report of the Law Commission on the Reform of Judicial Administration (Volumes I & II) laid on the Table of the House on the 25th February, 1959."

The following members took part in the debate:-

- (1) Shri B. N. Datar.
 - (2) Shri Asoke K. Sen.

Shri Ram Krishan Gupta replied to the debate.

The amendment moved by Shri Nemi Chandra Kasliwal on the 27th August, 1959, was withdrawn by leave of the House.

The motion was adopted.

8. Demand for excess grant for 1956-57 (Delhi)

The following Demand for Excess Grant in respect of the Government of Delhi State for 1956-57 (1st April, 1956 to 31st October, 1956) was voted in full:—

Number of Demand	Name of Demand	Amount of Excess Demand
		Rs.
10	Administration of Justice	1,21,921

9. Demands for Excess Grants for 1956-57 (Himachal Pradesh)

The following Demands for Excess Grants in respect of the Government of Himachal Pradesh for 1956-57 (1st April, 1956 to 31st October, 1956) were voted in full:—

II.—EXPENDITURE MET FROM CAPITAL

Number of Demand	Name of Demand	Amount of Excess Demand	
		Rs.	
	Capital Outlay on the Improvement of Public Health	50,148	
36	Capital Outlay on Electricity Schemes	1,85,018	
38	Payment of Commuted value of Pensions	5,990	

10. Government Bill-Under Consideration

The Arms Bill, 1958, as reported by the Joint Committee.

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri B. N. Datar and his speech was not concluded.

11. Motion re: Annual Report of Hindustan Shipyard (Private) Limited

Shri Ram Krishan Gupta moved the following motion: -

"That this House takes note of the Annual Report of Hindustan Shipyard (Private) Limited for the year 1957-58 along with the Aud ted Accounts, laid on the Table of the House on the 31st March. 1959."

The following members took part in the debate:-

- (1) Shri Raghunath Singh
- (2) Shri T. Nagi Reddy
- (3) Shri Raj Bahadur

Shri Ram Krishan Gupta replied to the debate.

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd September, 1959).

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, September 2, 1959/Bhadra 11, 1881 (Saka)

No. 309

1. Starred Questions

Forty-two Starred Questions (Nos. 1053—1094) were put down on the order paper out of which twenty-six were called. (Original notices of Starred Questions Nos. 1065, 1066, 1067, 1074 and 1078 were received in Hindi.

Nineteen Starred Questions (Nos. 1054—1056, 1058—1061, 1063—1066, 1069—1071, 1073—1075, 1077 and 1078) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1053, 1057, 1062, 1067, 1068, 1072 and 1076 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninty-nine Unstarred Questions (Nos. 1973—2071) were put down on the order paper. Original notices of Unstarred Questions Nos. 2011, 2021, 2026, 2027, 2032, 2039, 2047, 2052, 2063, 2065, 2067 and 2068 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the seven adjournment motions given notice of by the following members on the 1st September, 1959, regarding the reported resignation of the Chief of Staff, Indian Army, to be followed by the resignations of the Chiefs of Staff of the Indian Air Force and Indian Navy:—

Sarvashri J. B. Kripalani, Asoka Mehta, Narayan Ganesh Goray, Khushwaqt Rai, Hem Barua, S. M. Banerjee, Prakash Vir Shastri, Surendra Mahanty, Shraddhakar Supakar, S. C. Gupta and Tridib Kumar Chaudhuri.

4. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Food and Agriculture to the food situation in West Bengal and the steps taken or proposed in this regard.

The Minister of Food and Agriculture made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
 - (i) Supplementary Statement Seventh Session, 1959. No. VI
 - (ii) Supplementary Statement Sixth Session, 1958.
- (2) A copy of the Annual Report of the All-India Institute of Medical Sciences for the year 1958-59, under Section 19 of the All India Institute of Medical Sciences Act, 1956.
- (3) A copy of the Delhi Development Authority (Maintenance of Current Account) Rules, 1959, published in Notification No. G.S.R. 944 dated the 15th August, 1959, under Section 58 of the Delhi Development Act, 1957.

6. Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal presented the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions.

7. Statement by Minister of Irrigation and Power

The Minister of Irrigation and Power made a further statement regarding the damage caused by accident on the 21st August, 1959, to the hoist chamber of a tunnel at the Bhakra Dam.

8. Government Bill-Introduced

The Travancore-Cochin Vehicles Taxation (Amendment and Validation) Bill, 1959.

9. Statement Re: Ordinance-Laid on the Table

Statement explaining the circumstances which necessitated immediate legislation by the Travancore-Cochin Vehicles Taxation (Amendment and Validation) Ordinance, 1959, (No. 4 of 1959) promulgated by the Governor of Kerala on the 9th July, 1959, was laid on the Table under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

10. Government Bill-Introduced

The Appropriation (No. 7) Bill, 1959.

11. Motion re: Report of Committee of Parliament on Official Language

Shri Govind Ballabh Pant moved the following motion:-

"That this House takes note of the Report of the Committee of Parliament on Official Language laid on the Table of the House on the 22nd April, 1959." Ten amendments and three substitute motions were ruled out of order.

The following members took part in the debate:-

- (1) Seth Govind Das
- (2) Dr. A. Krishnaswami
- (3) Shri Sarjoo Pandey
- (4) Swami Ramananda Tirtha
- (5) Shri Ajit Singh Sarhadi
- (6) Pandit Braj Narayan "Brajesh"
- (7) Shri E. V. K. Sampath
- (8) Shri Kalika Singh
- (9) Shri S. A. Matin
- (10) Shri Mathura Prasad Mishra (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd September, 1959.)

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, September 3, 1959/Bhadra 12, 1881 (Saka)

No. 310

1. Starred Questions

Thirty-seven Starred Questions (Nos. 1095—1131) were put down on the order paper out of which nineteen were called. Original notices of Starred Questions Nos. 1111, 1112 and 1116 were received in Hindi.

Fifteen Starred Questions (Nos. 1095—1102, 1104—1107, 1109, 1111 and 1113) were orally answered and supplementary questions were asked on fourteen of them. Replies to the remaining questions (including Starred Questions Nos. 1103, 1108, 1110 and 1112 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-three Unstarred Questions (Nos. 2072—2144) were put down on the order paper. Original notices of Unstarred Questions Nos. 2114, 2115, 2118, 2121, 2122, 2123, 2127, 2132 and 2134 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Eable

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.O. 1892 dated the 25th August, 1959, under sub-section (3) of Section 8 of the Coal Mines (Conservation and Safety) Act, 1952.
- (2) A copy of Notification No. G.S.R. 988 dated the 29th August, 1959, under sub-section (4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952, making certain further amendment to the Coal Mines (Conservation and Safety) Rules, 1954.
- (3) A copy of Notification No. G.S.R. 937 dated the 15th August, 1959, under sub-section (3) of Section 28 of the Public Debt Act, 1944, making certain amendments to the Public Debt Rules, 1948.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills passed by Lok Sabha on the 27th August, 1959:—
 - (1) The Appropriation (No. 4) Bill, 1959.
 - (2) The Appropriation (No. 5) Bill, 1959.
 - (3) The Appropriation (No. 6) Bill, 1959.
- (ii) That at its sitting held on the 1st September, 1959, Rajya Sabha had concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Dowry Prohibition Bill, 1959, and had nominated the following members to serve on the said Joint-Committee:—
 - (1) Pandit S. S. N. Tankha
 - (2) Shrimati T. Nallamuthu Ramamurti
 - (3) Shri Akhtar Husain
 - (4) Giani Zail Singh
 - (5) Shri Sheel Bhadra Yajee
 - (6) Shrimati Yashoda Reddy
 - (7) Shri Bhagirathi Mahapatra
 - (8) Shri Jethalal Harikrishna Joshi
 - (9) Shrimati Rukmani Bai
- (10) Shri Jugal Kishore
- (11) Shri N. R. Malkani
- (12) Shri Abdur Rezzak Khan
- (13) Shri Devendra Prasad Singh
- (14) Shri Abhimanyu Rath
- (15) Shrimati Jahanara Jaipal Singh.

5. Calling attention to matter of urgent public Importance.

Shri Raghunath Singh called the attention of the Minister of Defence to the help rendered by the Army in the recent floods in Ambala.

The Deputy Minister of Defence made a statement in regard thereto.

6. Government Bill-Passed

The Appropriation (No. 7) Bill, 1959

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

7. Motion re: Report of Committee of Parliament on official Language

Discussion on the following motion moved on the 2nd September, 1959, continued:—

"That this House takes note of the Report of the Committee of Parliament on Official Language laid on the Table of the House on the 22nd April, 1959."

The following members took part in the debate:-

- (1) Shri Mathura Prasad Mishra
- (2) Shri Frank Anthony
- (3) Shri Asoka Mehta
- (4) Shri Surendra Mahanty
- (5) Shri A. M. Tariq
- (6) Pandit Govind Malaviya
- (7) Shri Naushir Bharucha
- (8) Shri Jagdish Awasthi
- (9) Shrimati Renuka Ray
- (10) Shri Uttamrao L. Patil
- (11) Shri B. C. Kamble
- (12) Shri Prakash Vir Shastri
- (13) Shri Prafulla Chandra Borooah
- (14) Shri C. Nanjappan
- (15) Shri J. B. Kripalani
- (16) Shri T. Nagi Reddy
- (17) Shri Mohammad Tahir
- (18) Dr. Sushila Nayar
- (19) Kumari Mothey Veda Kumari
- (20) Shri Bibhuti Bhushan Das Gupta
- (21) Shri Ranbir Singh Chaudhuri.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th September, 1959.)

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, September 4, 1959/Bhadra 13, 1881 (Saka)

No. 311

1. Starred Questions

Forty-seven Starred Questions (Nos. 1132—1178) were put down on the order paper out of which twenty-five were called. Original notices of Starred Questions Nos. 1157 and 1168 were received in Hindi.

Twenty Starred Questions (Nos. 1132—1136, 1138—1144, 1146, 1149—1151 and 1153—1156) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 1137, 1145, 1147, 1148 and 1152 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-three Unstarred Questions (Nos. 2145—2217) were put down on the order paper. Original notices of Unstarred Questions Nos. 2182, 2184, 2199, 2202 and 2203 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Three Short Notice Questions regarding (i) U.S. Rocket bases in Pakistan; (ii) Rise in price of Sugar in Madras State and (iii) National and Grindlays Bank Dispute addressed to the Prime Minister and the Ministers of Food and Agriculture and Labour and Employment respectively were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions

The Speaker withheld his consent to the moving of eight adjournment motions given notice of by the following members regarding the situation arising out of disturbances in Calcutta and other places in West Bengal, the consequent dislocation of communications and the calling in of troops to meet the situation in Calcutta:—

Sarvashri S. M. Banerjee, Jagdish Awasthi, Prakash Vir Shastri, A. K. Gopalan, Tridib Kumar Chaudhuri, V. P. Nayar, Prabhat Kar, M. Elias, K. T. K. Thangamani, T. C. N. Menon, Shamrao Vishnu Parulekar, Sarjoo Pandey, Kansari Halder, S. C. Gupta, Braj Raj Singh, Bibhuti Bhushan Das Gupta and Atal Bihari Vajpayee, Pandit Braj Narayan "Brajesh" and Shrimati Renu Chakravartty.

5. Papers laid on the Table

A copy of each of the following papers was laid on the Table:-

- Vivian Bose Board of Inquiry's Report of the Life Insurance Corporation Inquiry.
- (ii) The advice of the Union Public Service Commission in Shri H. M. Patel's case.
- (iii) The advice of the Union Public Service Commission in Shri G. R. Kamat's case.
- (iv) Government Resolution No. F. 15|58-HS dated 27th May, 1959.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Central Excises and Salt (Amendment) Bill, 1959, passed by Lok Sabha on the 25th August, 1959.
- (ii) That at its sitting held on the 2nd September, 1959 Rajya Sabha had agreed without any amendment to the Oil and Natural Gas Commission Bill, 1959, passed by Lok Sabha on the 20th August, 1959.
- (iii) That at its sitting held on the 3rd September, 1959 Rajya Sabha had agreed without any amendment to the following Bills:—
 - (1) The Rajasthan and Madhya Pradesh (Transfer of Territories) Bill, 1959, passed by Lok Sabha on the 11th August, 1959.
 - (2) The Government Savings Banks (Amendment) Bill, 1959, passed by Lok Sabha on the 31st August, 1959.
- (iv) That at its sitting held on the 2nd September, 1959 Rajya Sabha had passed the Criminal Law (Amendment) Bill, 1959.

7. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Criminal Law (Amendment) Bill, 1959, as passed by Rajya Sabha.

8. Report of Committee of Privileges

Sardar Hukam Singh laid on the Table the Tenth Report of the Committee of Privileges.

9. Calling attention to matter of urgent public importance

Shri Shraddhakar Supakar called the attention of the Prime Minister to the talks held between the President of Pakistan and the Prime Minister of India on the 1st September, 1959.

The Prime Minister made a statement in regard thereto.

10. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government legislative and other business for the week commencing the 7th September, 1959.

11 Motion for Election to Committee

Shri Satya Narayan Sinha moved the following motion:-

"That the Members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254, read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term ending on 30th April, 1960, vice Dr. P. Subbarayan ceased to be a member of the Committee on his appointment as a Minister."

The motion was adopted.

12. Government Bill-Introduced

The Mines (Amendment) Bill, 1959.

13. Motion re: Report of Committee of Parliament on Official Language

Discussion on the following motion moved on the 2nd September, 1959, continued:—

"That this House takes note of the Report of the Committee of Parliament on Official Language laid on the Table of the House on the 22nd April, 1959."

The following members took part in the debate:-

- (1) Shri Jawaharlal Nehru
- (2) Sardar Hukam Singh
- (3) Dr. M. S. Aney
 - (4) Shri Tekur Subrahmanyam
 - (5) Shri R. K. Khadilkar

Shri Govind Ballabh Pant replied to the debate.

The motion was adopted.

14. Motion re: Forty-ninth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:-

"That this House agrees with the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd September, 1959."

The motion was adopted.

15. Private Member's Resolution—Negatived

Discussion on the following Resolution moved by Shri Atal Bihari Vajpayee on the 21st August, 1959, continued:—

"This House is of opinion that Government should refer the Tibetan issue to the United Nations."

Five amendments were ruled out of order.

One amendment was moved by Dr. Deorao Yeshwantrao Gohokar.

The following members took part in the debate:-

- (1) Shri Braj Raj Singh
- (2) H. H. Maharaja Pratap Keshari Deo
- (3) Shri Shree Narayan Das
- (4) Dr. Deorao Yeshwantrao Gohokar
- (5) Shri Joachim Alva
- (6) Shri Hem Barua
- (7) Shri Brajeshwar Prasad
- (8) Shri Jawaharlal Nehru

Shri Atal Bihari Vajpayee replied to the debate.

The amendment moved by Dr. Deorao Yeshwantrao Gohekar was withdrawn by leave of the House.

The Resolution was negatived.

16. Private Member's Resolution—under consideration

Shri Prakash Vir Shastri moved the following Resolution:-

"This House is of opinion that one Session of Lok Sabha be held in South India at Hyderabad or Bangalore every year."

Shri Prakash Vir Shastri's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th September, 1959.)

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, September 7, 1959/Bhadra 16, 1881 (Saka)

No. 312

1. Starred Questions

Thirty-six Starred Questions (Nos. 1179—1213 and 1215) were put down on the order paper out of which twenty-three were called. Starred Question No. 1214 was withdrawn by the Member. Original notices of Starred Questions Nos. 1189, 1195, 1196, 1198, 1199, and 1211 were received in Hindi.

Twenty-one Starred Questions (Nos. 1179—1184, 1186—1196, 1198—1201) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1185 and 1197 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and seven Unstarred Questions (Nos. 2218—2308 and 2310—2325) were put down on the order paper. Question No. 2309 was transferred to the list of questions for the 9-9-59. Original notices of Unstarred Questions Nos. 2269, 2270, 2273, 2280, 2283—2285, 2290, 2291, 2297, 2302, 2315, 2321, 2322 and 2325 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions, regarding Indians arrested by Chinese Forces and Singareni Collieries addressed to the Prime Minister and the Minister of Labour and Employment respectively were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of White Paper containing Notes, Memoranda and Letters exchanged and Agreements signed between the Governments of India and China, 1954—1959.

{P.T.O.

- (2) A copy of Notification No. G.S.R. 968 dated the 22nd August, 1959, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, making certain further amendments to the Indian Telegraph Rules, 1951.
- (3) A copy of the Report of the Indian Delegation to the Twelfth World Health Assembly held at Geneva in May, 1959.
- (4) A copy of Notification No. F.12(142)/55-Transport dated the 9th July, 1959, published in Delhi Gazette, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939.
- (5) A copy of Notification No. G.S.R. 980 dated the 24th August, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 4th September, 1959, Rajya Sabha had passed a motion referring the Orphanages and other Charitable Homes (Supervision and Control) Bill, 1959, by Shri Kailash Bihari Lall, to a Joint Committee of the Houses consisting of 30 Members, 10 from Rajya Sabha, namely:—

- (1) Dr. W. S. Barlingay
- (2) Shri Deokinandan Narayan
- (3) Shrimati Savitry Devi Nigam
- (4) Shri Ram Sahai
- (5) Shri M. H. Samuel
- (6) Shri D. A. Mirza
- (7) Shri N. C. Sekhar
- (8) Shri Kamta Singh
- (9) Shri V. Venkataramana
- (10) Shri Kailash Bihari Lall

and 20 from Lok Sabha and had recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of Members to be appointed by Lok Sabha to the said Joint Committee.

6. Statement by Minister of Irrigation and Power

The Minister of Irrigation and Power made a further statement regarding the damage caused by accident on the 21st August, 1959 to the hoist chamber of a tunnel at the Bhakra Dam and also laid on the Table the Sixteenth Report of the Board of Consultants, Bhakra Dam.

7. Motion re: Tenth Report of Committee of Privileges

Shri Shivram Rango Rane moved the following motion:-

"That this House agrees with the Tenth Report of the Committee of Privileges laid on the Table on the 4th September, 1959."

The motion was adopted.

8. Motion re: Vivian Bose Board of Inquiry's Report of Life Insurance Corporation Inquiry.

Shri Harish Chandra Mathur moved the following motion:-

"That this House takes note of the Vivian Bose Board of Inquiry's Report of the Life Insurance Corporation Inquiry, the Advice of the Union Public Service Commission thereon and Government of India Resolution dated the 27th May, 1959."

Two substitute motions were moved by-

- (1) Shri Jaganatha Rao
- (2) Shri Laxmi Narayan Bhanja Deo

The following members took part in the debate:-

- (1) Shri Shamrao Vishnu Parulekar
- (2) Shri Surendranath Dwivedy
- (3) Shri Jaganatha Rao
- (4) Shri Radheshyam Ramkumar Morarka
- (5) Shri Indulal Kanaiyalal Yajnik
- (6) Shri Feroze Gandhi
- (7) Shri Laxmi Narayan Bhanja Deo
- (8) Shri Surendra Mahanty
- (9) Shri S. M. Banerjee (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th September, 1959.)

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, September 8, 1959/Bhadra 17, 1881 (Saka)

No. 313

1. Starred Questions

Thirty-seven Starred Questions (Nos. 1216—1252) were put down on the order paper out of which seventeen were called. Original notices of Starred Questions Nos. 1234, 1238 and 1247 were received in Hindi.

Fifteen Starred Questions (Nos. 1216—1218, 1220—1226 and 1228—1232) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1219 and 1227 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-eight Unstarred Questions (Nos. 2326—2393) were put down on the order paper. Original notices of Unstarred Questions Nos. 2363, 2366, 2370, 2375. 2376, 2380, 2384, 2387 and 2391 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of each of the following papers:—
 - (i) Annual Report of the Indian Mining and Construction Company (Private) Limited for the year 1957-58 along with the Audited Accounts and comments of the Comptroller and Auditor General of India thereon, under sub-section (1, of Section 639 of the Companies Act, 1956.
 - (ii) Review by Government on the above Report.
- (2) A copy of Notification No. G.S.R. 983 dated the 29th August, 1959, under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain amendments to the All India Services (Medical Attendance) Rules, 1954.

4. Report of Committee on Absence of Members from the Sittings of the House

Shri Mulchand Dube presented the Sixteenth Report of the Committee on Absence of Members from the Sittings of the House.

5. Statement by Minister of State in the Ministry of Transport and Communications

The Minister of State in the Ministry of Transport and Communications made a statement regarding the accident to the Calcutta Port Commissioner's tug "Empire Oberon" and a lighter in the River Hooghly on the 7th September, 1959.

6. Motion re: Vivian Bose Board of Inquiry's Report of Life Insurance Corporation Inquiry

Discussion on the following motion by Shri Harish Chandra Mathur and the substitute motions thereto, moved on the 7th September, 1959, continued:

"That this House takes note of the Vivian Bose Board of Inquiry's Report of the Life Insurance Corporation Inquiry, the Advice of the Union Public Service Commission thereon and Government of India Resolution dated the 27th May, 1959."

The following members took part in the debate: -

- (1) Shri S. M. Banerjee
- (2) Shri P. T. Thanu Pillai
- (3) Shri B. C. Kamble
- (4) Shri Prabhu Narain Singh
- (5) Shri Govind Ballabh Pant.

Shri Harish Chandra Mathur replied to the debate.

The substitute motion moved by Shri-Laxmi Narayan Bhanja Deo on the 7th September, 1959 was withdrawn by leave of the House.

On the substitute motion moved by Shri Jaganatha Rao on the 7th September, 1959, the House divided, Ayes 121; Noes 47. The substitute motion was accordingly adopted as follows:—

"That this House takes note of and approves the action taken by the Government of India as contained in the Ministry of Home Affairs Resolution No. F. 15/58HS dated the 27th May, 1959, in the cases of Shri H. M. Patel, Shri G. R. Kamat and Shri L. S. Vaidyanathan on the advice given by the U.P.S.C. on the Report of Vivian Bose Board of Enquiry."

7. Motion re: Report of Commissioner for Linguistic Minorities

Shri B. N. Datar moved the following motion:-

"That this House takes note of the Report of the Commissioner for Linguistic Minorities for the period 30th July, 1957 to 31st July, 1958, laid on the Table of the House on the 8th May, 1959."

Two amendments were moved by-

- (1) Shri Surendra Mahanty
- (2) Shri Bibhuti Bhushan Das Gupta

The following members took part in the debate:-

- (1) Shri Surendra Mahanty
- (2) Shri R. K. Khadilkar
- (3) Shri Bibhuti Bhushan Das Gupta
- (4) Shri T. Manaen
- (5) Shri Ansar Harvani
- (6) Shri Chintamani Panigrahi (Speech unfinished).

The discussion was not concluded.

8. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Forty-third Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th September, 1959.)

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, September 9, 1959/Bhadra 18, 1881 (Saka)

No. 314

1. Starred Questions

Sixty-two Starred Questions (Nos. 1253—1270, 1270-A, 1271—1274, 1274-A, 1275—1303, 1303-A, 1304—1309, 1309-A and 1310) were put down on the order paper out of which nineteen were called. Original notices of Starred Questions Nos. 1265, 1272 and 1275 were received in Hindi.

Seventeen Starred Questions (Nos. 1253—1258, 1260—1267, 1269, 1270 and 1300 were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions (including Starred Questions Nos. 1259 and 1268 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and thirteen Unstarred Questions (Nos. 2394—2437, 2439—2485, 2487—2505, 2505-A, 2505-B and 2505-C) were put down on the order paper. Unstarred Question Nos. 2438 and 2486 were transferred to the list of questions for the 11th September, 1959. Original notices of Unstarred Questions Nos. 2439, 2451, 2465, 2470, 2471, 2477, 2490 and 2492 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions, regarding "Chinese Map showing Indian Territory" and "Talks between India and Pakistan on Evacuee Property" addressed to the Prime Minister and the Minister of Rehabilitation and Minority Affairs respectively, were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Paper laid on the Table

A copy of Notification No. S.O. 1809 dated the 13th August, 1959, was laid on the Table under sub-section (2) of Section 18A of the Industries (Development and Regulation) Act, 1951.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 7th September, 1959, Rajya Sabha had agreed without any amendment to the following Bills passed by Lok Sabha on the 31st August, 1959:—
 - (1) The Public Debt (Amendment) Bill, 1959.
 - (2) The Government Savings Certificates Bill, 1959.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills:—
 - The Appropriation (No. 7) Bill, 1959, passed by Lok Sabha on the 3rd September, 1959.
 - (2) The Kerala Appropriation Bill, 1959, passed by Lok Sabha on the 1st September, 1959.

6. Minutes of Committee on Petitions—laid on the Table

The Minutes of the sittings (Thirty-third to Thirty-seventh) of the Committee on Petitions held during the Eighth Session were laid on the Table.

7. Report of Committee on Subordinate Legislation

Serdar Hukam Singh presented the Sixth Report of the Committee on Subordinate Legislation.

8. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Fiftieth Report of the Committee on Private Members' Bills and Resolutions.

9. Report of Committee on Petitions

Shri Upendranath Barman presented the Seventh Report of the Committee on Petitions.

10. Statement by Deputy Minister of Rehabilitation

On behalf of the Minister of Commerce, the Deputy Minister of Rehabilitation made a statement correcting the reply given on the 22nd April, 1959 to a Supplementary by Shri R. Narayanaswamy on Starred Question No. 1978 regarding Cardamom Board.

11. Motion re: Forty-third Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:-

"That this House agrees with the Forty-third Report of the Business Advisory Committee presented to the House on the 8th September, 1959."

The motion was adopted.

12. Government Bill-Passed

The Travancore-Cochin Vehicles Taxation (Amendment and Validation)
Bill, 1959.

The motion for consideration of the Bill was moved by Shri B. N. Datar.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th October, 1959, was moved by Shri Venketrao Sriniwasrao Naldurgker.

The following members took part in the debate:-

- (1) Shri Venketrao Sriniwasrao Naldurgker
- (2) Shri T. C. N. Menon
- (3) Shri Balasaheb Patil
- (4) Shri Mathew Maniyangadan
- (5) Shri V. P. Nayar.

Shri B. N. Datar replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Venketrao Sriniwasrao Naldurgker, was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. N. Datar.

Shri K. K. Warior spoke on the motion.

The motion was adopted and the Bill was passed.

13. Motion re: Report of Commissioner for Linguistic Minorities

Discussion on the following motion and the amendments thereto, moved on the 8th September, 1959, continued:—

"That this House takes note of the Report of the Commissioner for Linguistic Minorities for the period 30th July, 1957 to 31st July, 1958, laid on the Table of the House on the 8th May, 1959."

The following members took part in the debate:-

- (1) Shri Chintamani Panigrahi
- (2) Shri Hifzur Rahman
- (3) Shri Bhakt Darshan
- (4) Shri Narayan Ganesh Goray
- (5) Shri Chapalakanta Bhattacharyya.

The discussion was not concluded.

14. Motion re: Annual Report of the Employees' State Insurance Corporation

Shri T. C. N. Menon moved the following motion:-

"That this House takes note of the Annual Report of the Employees' State Insurance Corporation for the year, 1958-59, along with the Revised Estimates for 1958-59 and Budget Estimates for 1959-60, laid on the Table of the House on the 14th August, 1959."

The following members took part in the debate:-

- (1) Shri Ghanshyamlal Oza
- (2) Shri S. M. Banerjee
- (3) Shri Ramsingh Bhai Varma
- (4) Shri Kashi Nath Pandey
- (5) Shri M. Elias
- (6) Shri Ranbir Singh Chaudhuri
- (7) Shri Gulzarilal Nanda.

Shri T. C. N. Menon replied to the debate.

15. Half-an-hour discussions on matters arising out of answers to questions

(i) Shri Uma Charan Patnaik raised a half-an-hour discussion on points arising out of the answer given on the 10th August, 1959 to Starred Question No. 244 regarding manufacture of Avro 748.

Shri V. K. Krishna Menon replied to the debate.

- (ii) Shri Dinesh Singh raised a half-an-hour discussion on points arising out of the answer given on the 12th August, 1959 to Starred Question No. 339 regarding replacement of Dakotas.
 - Dr. P. Subbarayan replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th September, 1959.)

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, September 10, 1959/Bhadra 19, 1881 (Saka)

No. 315

1. Starred Questions

Fifty-four Starred Questions (Nos. 1311—1334, 1334-A, 1335—1352, 1352-A and 1353-1362) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 1319, 1321, 1324, 1336, 1355 and 1360 were received in Hindi.

Fourteen Starred Questions (Nos. 1311—1321 and 1323—1325) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 1322 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

One hundred and twenty-five Unstarred Questions (Nos. 2506—2626, 2626-A, 2626-B, 2626-C and 2626-D) and a statement to be laid by the Deputy Minister of Railways correcting the reply given to part (d) of Unstarred Question No. 1826 on the 12th March, 1959 were put down on the order paper. Original notices of Unstarred Questions Nos. 2525, 2552, 2565, 2567, 2568, 2572, 2580, 2583, 2590, 2604, 2605, 2606 and 2617 were received in Hindi. Replies to Unstarred Questions and the statement by the Deputy Minister of Railways referred to above were laid on the Table.

3. Adjournment Motion

The Deputy Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri P. T. Punnoose, K. K. Warior and T. C. N. Menon regarding the reported attacks in Kerala on people welcoming Shri E. M. S. Namboodripad.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) Copy of further documents exchanged between the Governments of India and China in continuation of the White Paper laid on the Table on the 7th September, 1959.

- (2) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
- (i) Statement No. I . . . Eighth Session, 1959.
- (ii) Supplementary statement No. VII . Seventh Session, 1959.
- (iii) Supplementary Statement No. XI Sixth Session, 1958.
- (iv) Supplementary Statement No. XIII . Fifth Session, 1958.
- (v) Supplementary Statement No. XXII . Fourth Session, 1958.
- (vi) Supplementary Statement No. XXII. . Third Session, 1957.
- (vii) Supplementary Statement No. XXVIII . Second Session, 1957.
 - (3) A copy of the Report of the Ship Repairs Committee.
 - (4) A copy of Notification No. G.S.R. 996 dated the 29th August, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain further amendments to the Fertilizer (Control) Order, 1957.
 - (5) A copy of Notification No. G.S.R. 1019 dated the 5th September, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain amendment to the Andhra Pradesh Rice (Information, Inspection and Seizure) Order, 1958.

5. Financial Committees, 1958-59 (A Review)-laid on the Table

Secretary laid on the Table a copy of the 'Financial Committees, 1958-59 (A Review)'.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th September, 1959, Rajya Sabha had passed the Miscellaneous Personal Laws (Extension) Bill, 1959.

7. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Miscellaneous Personal Laws (Extension) Bill, 1959, as passed by Rajya Sabha.

8. Statement by Deputy Minister of Food and Agriculture

The Deputy Minister of Food and Agriculture made a statement correcting the reply given on the 7th August, 1959 to a Supplementary by Shri Premji R. Assar on Starred Question No. 219 regarding Foodgrains from U.S.A.

9. Government Bill-passed

The Criminal Law (Amendment) Bill, 1959, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Asoke K. Sen.

The following members took part in the debate:-

- (1) Shri S. C. Gupta
- (2) Shri Surendra Mahanty
- (3) Shri Shraddhakar Supakar
- (4) Shri Chapalakanta Bhattacharyya

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill was passed.

10. Motion re: Report of Commissioner for Linguistic Minorities

Discussion on the following motion and the amendments thereto, moved on the 8th September, 1959, continued:—

"That this House takes note of the Report of the Commissioner for Linguistic Minorities for the period 30th July, 1957 to 31st July, 1958, laid on the Table of the House on the 8th May, 1959."

The following members took part in the debate:-

- (1) Shri Diwan Chand Sharma
- (2) Shri K. R. Achar
- (3) Shri Prakash Vir Shastri
- (4) Shri Uddaraju Ramam
- (5) Shri Abdul Latif

Shri B. N. Datar replied to the debate.

The amendments moved on the 8th September, 1959, were negatived.

The motion was adopted.

11. Motion re: Accident to the Hoist Chamber of a Tunnel at Bhakra Dam

Sardar Iqbal Singh moved the following motion:-

"That this House takes note of the Statements made by the Minister of Irrigation and Power in the House on the 22nd August, 24th August, 2nd September and 7th September, 1959 regarding the damage caused by the accident on the 21st August, 1959 to the hoist chamber of a tunnel at the Bhakra Dam."

The following members took part in the debate:-

- (1) Shri Ranbir Singh Chaudhuri
- (2) Shri Narayan Ganesh Goray
- (3) Shri Diwan Chand Sharma
- (4) Shri B. C. Kamble

- (5) Shri Ajit Singh Sarhadi
- (6) Shri Naushir Bharucha
- (7) Dr. K. Atchamamba
- (8) Shri Prakash Vir Shastri
- (9) H. H. Maharaja Shri Karni Singhji of Bikaner
- (10) Pandit Thakur Das Bhargava
- (11) Chaudhary Pratap Singh Daulata
- (12) Hafiz Mohammad Ibrah m.

Sardar Iqbal Singh replied to the debate.

The motion was adopted.

12. Half-an-hour Discussion on Matters arising out of answer to Question

Shri Vutukuru Rami Reddy raised a half-an-hour discussion on points arising out of the answer given on the 17th August, 1959 to Starred Question No. 498 regarding Tungabhadra High Level Canal.

Shri Jaisukhlal Lalshankar Hathi replied to the debate.

(Lok Sabha adjourned till 11 a.m. on Friday, the 11th September, 1959).

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, September 11, 1959/Bhadra 20, 1881 (Saka)

No. 316

1. Starred Questions

Fifty Starred Questions (Nos. 1363—1390, 1390-A, 1390-B, 1391—1402, 1402-A, 1403—1409) were put down on the order paper out of which nineteen were called. Original notices of Starred Questions Nos. 1372, 1377, 1382, 1397, 1398, 1403 and 1407 were received in Hindi.

Fourteen Starred Questions (Nos. 1363—1365, 1367—1370, 1373—1375 and 1378—1381) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1366, 1371, 1372, 1376 and 1377 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and two Unstarred Questions (Nos. 2627—2711, 2713—2727. 2730 and 2731) and a statement to be laid by the Minister of Defence correcting the reply given to Unstarred Question No. 1873 on the 31st August, 1959 were put down on the order paper. Unstarred Questions Nos. 2712, 2728 and 2729 were transferred to the list of questions for the 10th September, 1959. Original notices of Unstarred Questions Nos. 2659, 2664, 2667, 2673, 2677, 2678, 2691, 2692, 2703, 2704 and 2707—2709 were received in Hindi. Replies to Unstarred Questions and the statement by the Minister of Defence referred to above were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.O. 1857 dated the 29th August, 1959, under sub-section (2) of Section 12 of the Capital Issues (Control) Act, 1947 making certain amendment to the Capital Issues (Exemption) Order, 1949.
- (2) A copy of Notification No. S.O. 1915 dated the 5th September. 1959, under sub-section (3) of Section 8 of the Coal Mines (Conservation and Safety) Act, 1952.

12. Private Member's Bill-Withdrawn

The Mirzapur Stone Mahal (Amendment) Bill, 1958 (Amendment of Section 3) by Raghunath Singh

Shri Raghunath Singh concluded his speech on the motion for consideration of the Bill moved by him on the 28th August, 1959.

The following members took part in the debate:-

- (1) Shri Gajendra Prasad Sinha
- (2) Shri Keshava Deva Malaviya

Shri Raghunath Singh replied to the debate.

The Bill was withdrawn by leave of the House.

13. Motion re: Joint Committee on Private Member's Bill-Adopted

The Orphanages and other Charitable Homes (Supervision and Control)
Bill, 1959, by Shri Kailash Bihari Lall

The motion for concurrence in the recommendation of Rajya Sabba for reference of the Bill to a Joint Committee of the Houses was moved by Shri Diwan Chand Sharma.

The following members took part in the debate:-

- (1) Shri S. M. Banerjee
- (2) Shri Banarsi Prasad Jhunjhunwala
- (3) Shrimati Jayaben Vajubhai Shah
- (4) Shri V. P. Nayar
- (5) Shri Laisram Achaw Singh
- (6) Shri Shree Narayan Das
- (7) Shri P. K. Kodiyan
- (8) Pandit Jwala Prasad Jyotishi
- (9) Shrimati Sangam Laxmi Bai
- (10) Shri R. M. Hajarnavis

The motion was adopted as follows:-

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the supervision and control of orphanages, homes for neglected women or children and other like institutions and for matters connected therewith by Shri Kailash Bihari Lall, made in the motion adopted by Rajya Sabha at its sitting held on the 4th September, 1959 and communicated to this House on the 7th September, 1959 and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee namely:—

- 1. Shri Asoke K. Sen
- 2. Shri R. M. Hajarnavis
- 3. Shri K. V. Ramakrishna Reddy
- 4. Kumari Maniben Vallabhbhai Patel
- 5. Shri B. L. Chandak

- 6. Shri S. A. Agadi
- 7. Dr. N. C. Samantsinhar
- 8. Pandit Mukat Behari Lal Bhargava
- 9. Shri Ansar Harvani
- 10. Shri Bhagwan Din
- 11. Shrimati Renuka Ray
- 12. Shri Nek Ram Negi
- 13. Shri A. Doraiswami Gounder
- 14. Shri K. K. Warior
- 15. Shri Khushwaqt Rai
- 16. Shri Ram Garib
- 17. Shri Bibhuti Bhushan Das Gupta
- 18. Shri Bhaurao Krishnarao Gaikwad
- 19. Shri Mohammad Tahir
- 20. Shri Diwan Chand Sharma."

14. Private Member's Bill-Under Consideration

The Code of Criminal Procedure (Amendment) Bill, 1957, (Amendment of section 198) by Shrimati Subhadra Joshi

The motion for consideration of the Bill was moved by Shrimati Subhadra Joshi and her speech was not concluded.

15. Half-An-Hour Discussions on Matters arising out of Answers to Questions

(i) Shri N. R. M. Swamy raised a half-an-hour discussion on points arising out of the answer given on the 17th December, 1958, to Starred Question No. 1125 regarding Cooperative Sugar Factories in Madras.

Shri B. S. Murthy replied to the debate.

(ii) Shri T. Nagi Reddy raised a half-an-hour discussion on points arising out of the answer given on the 11th August, 1959 to Starred Question No. 294 regarding Fertilizer Factory in Andhra Pradesh.

Shri Satish Chandra replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 12th September, 1959.)

LOK SARHA

BULLETIN-PART I

[Brief Record of Proceedings]

Saturday, September 12, 1959/Bhadra 21, 1881 (Saka)

No. 317

1. Short Notice Questions

Three Short Notice Questions, one addressed to the Minister of Information and Broadcasting regarding News Agencies and two addressed to the Minister of Labour and Employment regarding (i) Bengal—Nagpur Cotton Textile Mill, Rajnandgaon and (ii) Membership of Central Trade Union Organisations, were asked. They were orally answered and supplementary questions were also asked and answered thereon.

2. Adjournment Motion

The Deputy Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Narayan Ganesh Goray regarding certain reports in Pakistan Press on the recent talks between the President of Pakistan and the Prime Minister of India.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of corrigendum to the Annual Report of the All India Institute of Medical Sciences for the year 1958-59 laid on the Table on the 2nd September, 1959.
- (2) Copy of a statement showing imports into and exports from Rajasthan of principal foodgrains by rail and river.

4. Minutes of Committee on Government Assurances—Laid on the Table

The Minutes of the sittings (Fourteenth and Fifteenth) of the Committee on Government Assurances held during the Eighth Session were laid on the Table.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Travancore-Cochin Vehicles Taxation (Amendment and Validation) Bill, 1959, passed by Lok Sabha on the 9th September, 1959.

6. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 31st August, 1959:—

- (1) The Appropriation (No. 4) Bill, 1959.
- (2) The Appropriation (No. 5) Bill, 1959.
- (3) The Appropriation (No. 6) Bill, 1959.
- (4) The Central Excises and Salt (Amendment) Bill, 1959.

7. Calling attention to matters of urgent public importance

Shri S. M. Banerjee called the attention of Prime Minister to the reported Pakistani protest to the U.N. Security Council over the contemplated extension of jurisdiction of the Supreme Court and the Election Commission of India to Jammu and Kashmir State.

The Prime Minister made a statement in regard thereto.

In response to the other calling attention notice by Shri Uma Charan Patnaik regarding the reported purchase of two sqadrons of Sea Hawk jet fighter aircraft from Hawker Siddley Group of U.K., the Deputy Minister of Defence laid a statement on the Table.

8. Statement by Minister of Irrigation and Power

The Minister of Irrigation and Power made a statement regarding the step taken to repair the damage caused by accident on the 21st August, 1959 to the hoist chamber of a tunnel at the Bhakra Dam.

9. Motion re: White Paper on Indo-Chinese Relations

H. H. Maharaja Pratap Keshari Deo moved the following motion:-

"That the White Paper containing Notes, Memoranda and Letters exchanged and Agreements signed between the Governments of India and China, during 1954-1959, laid on the Table on the 7th September, 1959 and the further documents in continuation thereof laid on the Table on the 10th September, 1959, be taken into consideration."

Eight substitute motions were moved by-

- (1) Shri J. M. Mohamed Imam
- (2) Shri Braj Raj Singh
- (3) Shri Venketrao Sriniwasrao Naldurgker
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Ram Sewak Yadav
- (6) Shri Shibban Lal Saksena
- (7) Shri Liladhar Kotoki

The following members took part in the debate:-

- (1) Shri J. B. Kripalani
- (2) Dr. Ram Subhag Singh
- (3) Shri Shripad Amrit Dange
- (4) Shri Bhakt Darshan

- (5) Shrimati Renuka Ray
- (6) Seth Govind Das
- (7) Shri N. Siva Raj
- (8) Shri Braj Raj Singh
- (9) Lt. Col. H. H. Maharaja Manabendra Shah of Tehri Garhwal
- (10) Shri Nemi Chandra Kasliwal
- (11) Shri R. K. Khadilkar
- (12) Shri P. T. Thanu Pillai
- (13) H. H. Maharaja Shri Karni Singhji of Bikaner
- (14) Shri Joachim Alva
- (15) Shri Jawaharlal Nehru
- H. H. Maharaja Pratap Keshari Deo replied to the debate.

One of the substitute motions moved by Shri Braj Raj Singh was withdrawn by leave of the House.

The other substitute motions moved by Sarvashri J. M. Mohamed Imam, Braj Raj Singh, Atal Bihari Vajpayee, Ram Sewak Yadav, Shibban Lal Saksena and Liladhar Kotoki were negatived.

The following substitute motion moved by Shri Venketrao Sriniwasrao Naldurgker was adopted:—

"This House having considered the White Paper containing Notes, Memoranda and letters exchanged and Agreements signed between the Governments of India and China, during 1954—59, laid on the Table on the 7th September, 1959 and the further documents in continuation thereof laid on the Table on the 10th September, 1959 agrees with the policy of the Government adopted with regard to the frontier problem existing between the Governments of India and China and endorses the view and stand taken by them in connection with this problem."

10. Half-an-hour discussion on matters arising out of answer to question

Shri Kashi Nath Pandey raised a half-an-hour discussion on points arising out of the answer given on the 28th August, 1959 to Short Notice Question No. 7 regarding Gorakhpur Labour Organisation.

Shri Gulzarilal Nanda replied to the debate.

(Lok Sabha adjourned sine die at 5.22 P.M.)